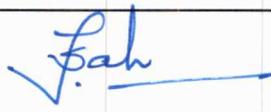


REPORT OF COMMITTEE
IN COMPLIANCE WITH ORDER DATED 30/09/2022 OF
HON'BLE NGT IN THE MATTER-
OA NO. 81 OF 2022 (WZ)
(SHRI SHANTINATH DEVAPPA HUKKERI VS DUNUNG IND PVT LTD & ORS)
RELATED TO THE ALLEGED DAMAGE TO
AGRICULTURE PRODUCE AND LAND DUE TO
POLLUTION CAUSED BY
M/S DUNUNG INDUSTRIES PVT. LTD VADGAON, DIST
KOLHAPUR

FOR SUBMISSION TO
HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

**REPORT OF COMMITTEE IN COMPLIANCE WITH ORDER DATED
30/09/2022 OF HON'BLE NGT IN THE MATTER- OA NO. 81 OF 2022
(WZ) (SHRI SHANTINATH DEVAPPA HUKKERI VS DUNUNG IND PVT
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AGRICULTURE PRODUCE AND LAND DUE TO POLLUTION CAUSED
BY M/S DUNUNG INDUSTRIES PVT. LTD VADGAON, DIST
KOLHAPUR**

COMMITTEE MEMBERS

Name	Name of Department	Signature
Shri. Pratik Bharne Scientist 'E'	Central Pollution Control Board (CPCB), Regional Directorate, Pune	
Shri. Jagannath Salunkhe Regional Officer, Kolhapur	Maharashtra Pollution Control Board (MPCB)	
Shri Abhijit Gadade Taluka Agricultural Officer, Hatakangale, Dist Kolhapur	District Superintendent Agriculture officer, Kolhapur	

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REPORT OF COMMITTEE IN COMPLIANCE WITH ORDER DATED 30/09/2022 OF HON'BLE NGT IN THE MATTER –OA NO. 81 OF 2022 (WZ) RELATED TO THE ALLEGED DAMAGE TO AGRICULTURE PRODUCE AND LAND DUE TO POLLUTION CAUSED BY M/S DUNUNG INDUSTRIES PVT. LTD VADGAON, DIST KOLHAPUR

1.0 BACKGROUND-

Original Application No. 81/2022 (WZ) filed by Shri Shantinath Devappa Hukkeri before Hon'ble National Green Tribunal (NGT) Western Zonal Bench, Pune wherein it is alleged that damage to agriculture produce and land occurred due to air pollution caused by M/s Dunung Industries Pvt. Ltd. i.e. Respondent No. 1, established on adjacent plot to his agriculture land.

It is further alleged that the said industry is running without paying any heed to the consent conditions nor has it taken any precaution regarding air pollution. They have not established any treatment plant for the treatment of effluent and the same is being discharged in the land of the petitioner. Due to heavy deposit of dust, fumes and other iron particles, the Petitioner had to cut down 35 trees of NMK golden custard apple, curry leave plants and many other plants. A complaint was made to the Maharashtra Pollution Control Board (MPCB) whose officials made a visit of the said industry and imposed Bank Guarantee of Rs. 5.0 lakhs towards non-compliances of consent conditions. Thereafter, the Board had not taken any further steps in this regard.

The prayer is made out by the Applicant for closure of the industrial unit of M/s Dunung Industries Pvt. Ltd. and pass an order of compensation to the tune of Rs. 25,00,000 /- (Rupees Twenty Lakhs Only) with an interest @18% and also an order for restitution of the environmental damage be passed.

The Hon'ble NGT passed an order on 30/09/2022 and constituted committee comprising of –

1. One Representative from the Central Pollution Control Board (CPCB);
2. One Representative of the Maharashtra Pollution Control Board (MPCB) and
3. One Member from the District Agricultural Officer.

The aforesaid committee was directed to visit the site of industry and submit the report accordingly in the light of the averments made in the application within a period of two months. The Maharashtra Pollution Control Board (MPCB) was the nodal agency for coordination and logistic support. The copy of the aforesaid order is provided at **Annexure - 1**.

2.0 THE COMMITTEE:

As per aforesaid order dated 30/09/2022, MPCB constituted a committee vide its office order dated 17/11/2022. A copy of the office order is annexed as **Annexure – 2**.

In compliance with the order of the Hon'ble NGT, committee comprising of following members visited the site (agriculture lands and industry) on 30/11/2022 and 01/12/2022–

- I. Shri Pratik Bharne, Scientist 'E', CPCB, RD, Pune- Representative of CPCB
- II. Shri Jaganath S. Salunkhe, Regional Officer, MPCB, Kolhapur- Representative of MPCB
- III. Shri Abhijit Gadade, Taluka Agriculture Officer, Representative of District Agriculture Officer, Kolhapur

The officials of Regional Office, MPCB Kolhapur, CPCB, RD, Pune and District Agriculture Office, Kolhapur were accompanied with Committee members during the visits and sampling/monitoring.

2.1 SITE VISIT & MONITORING (AGRICULTURE LANDS AND INDUSTRY)-

- The committee carried out visit to agriculture land of the Applicant and nearby agriculture farms/lands surrounding the industry on 30/11/2022 and 01/12/2022. Applicant- Shri Shantinath Devappa Hukkeri along with his two sons were present during the visit.
- Committee requested team of Taluka Agriculture Office, Hatakangale Dist Kolhapur for soil sampling from Applicant's Agriculture land and other agriculture lands surrounding the industry for reference as per the direction of the committee. The soil samples were analyzed at District Soil Survey and Soil Testing Laboratory, Kolhapur.

- The committee carried out visit to the Industry- M/s Dunung Industries Pvt. Ltd. on 30/11/2022 and 01/12/2022.
- The committee requested MPCB officials to carry out the sampling of STP, ETP and Source emission at different stacks, Ambient Air Quality Monitoring (AAQM) as per the directions of the Committee. The samples were analyzed at Regional Laboratory, MPCB, Chiplun.
- The photographs taken during the visits are provided at **Annexure-3**.

3.0 SITE VISIT- INDUSTRY & MONITORING

3.1 ABOUT INDUSTRY - M/S DUNUNG INDUSTRIES PVT. LTD.

The industry is located at R. S. No. 15A, 386/1, 387/1,2 and 388/1,2 Vadgaon, Taluka-Hatkangale, Dist Kolhapur, Maharashtra. The industry is engaged in manufacturing of SG & Cast Iron (CI) castings (foundry industry). The location of the industry comes in the jurisdiction of Vadgaon Municipal Council. It is informed that the industry is located in zone which is declared as industrial zone by the Regional Town Planning and Development Authority. Industry has obtained Industrial NA Order dated 09/03/2015 from District Collector, Kolhapur bearing Karyasan-3/BinshetiSR/08/15.

The land of the petitioner/Complainant bearing Gat no. 391/2 is situated exactly adjoining the land of the industry in the east side and the same is also situated in the industrial zone declared by the Regional Town Planning and Development Authority. Copy of Zone Certificate is annexed herewith as an **Annexure - 4**.

The location of the industry and surrounding area including agriculture land of the Applicant on east side of the industry is shown in **Imagae-01**.



Image-01 Location of the industry, surrounding area including agriculture land of the Applicant on east side of the industry and Ambient Air Quality Monitoring (AAQM) Locations

3.1.1 PROCESS -

The industry is engaged in manufacturing of SG & Cast Iron (CI) castings. The process flow chart of the industry is given as **Image-02** as below-

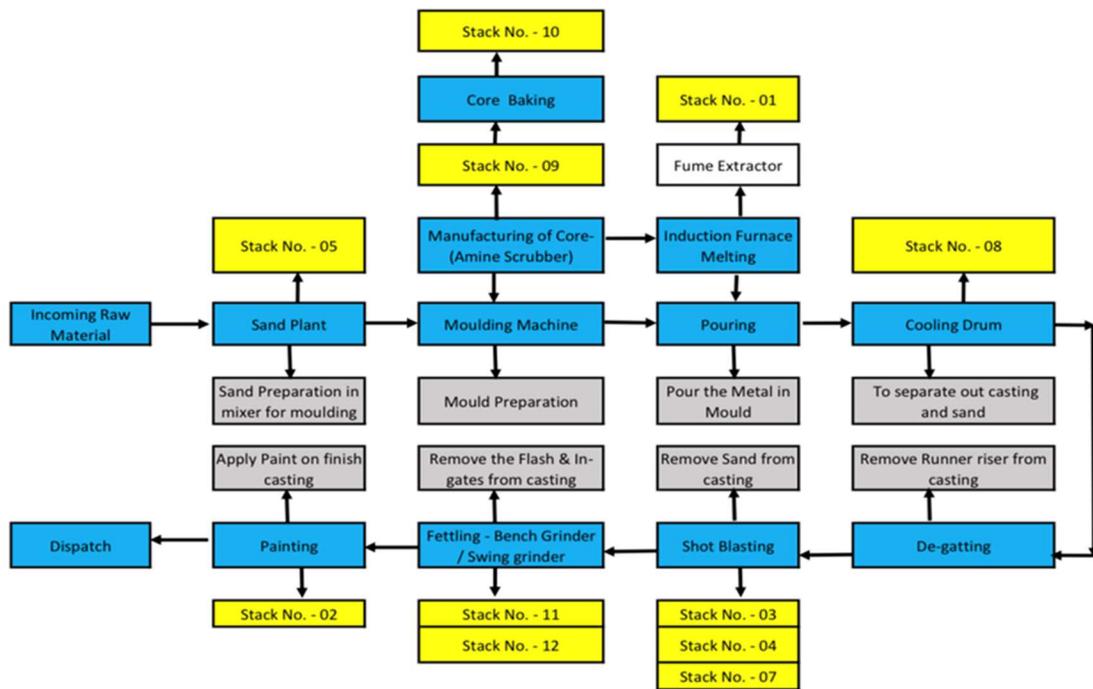


Image-02 Schematic flow chart showing manufacturing process

3.1.2 CONSENT STATUS-

Industry has obtained its first Consent to Establish (CTE) vide No-Format 1.0BO/JD(APC)/EICNo.KP/15791-14/E/CC-5029 dated 30/04/2014 with quantity- 2000 MT/Month, followed by 1st Consent to Operate (CTO) on 31/03/2015 which was valid up to 31/05/2018. Industry has applied for Consent to Establish (CTE) for expansion for additional activity with increase in capital investment and for installation of additional induction furnaces (2 Nos.), paint booths (2 Nos.), thumb blast machines (2 Nos.), shot blasting machine (1 No.), Robotic Fettling (Maus – 4 Nos.) and core shooter machine having total additional capital investment of 4.93 Crores. The CTE for expansion is granted to industry on 25/06/2019 vide consent no. BO/JD(APC)/TB-3/UAN No. 47061/E/CC-1906001294. Industry further amalgamated and thereby renewed CTO with quantity of 2000 MT/Month on 11/04/2017 vide no. BO/JD(APC)/EIC No.KP-18262-16/O/CC-1704000444 which was valid up to 30/11/2021 which was subsequently renewed and now valid up to 30/11/2024. The Copy of the CTE for expansion and copy of valid consent are annexed at **Annexure- 5 & 6 respectively**.

3.1.3 ENVIRONMENTAL MANAGEMENT SYSTEM

3.1.3.1 WATER AND EFFLUENT MANAGEMENT

A. Source of Water & Its Consumption

The industry is using borewell water for its industrial and domestic use/ process from the well established in the farm of Shri Jaysing R. Patil. NOC from Central Ground Water Authority (CGWA) for ground water abstraction vide NOC no. CGWA/NOC/IND/ORIG/2022/15099 is obtained for the same. .The NOC is valid from 25/03/2022 to 24/03/2025. Copy of CGWA NOC is annexed herewith as an **Annexure- 7**. Industry makes payment to the owner- Shri Jayant Patil and payment receipts (last six months) for the same are attached herewith as an **Annexure- 8**.

As per CTO, total water consumption is 45 CMD (industrial- 29.05 CMD i.e. cooling - 16.10 CMD & process-13.05 CMD) and domestic & gardening- 15.85 CMD) whereas as per the information provided by industry, the daily water consumption is average 44.00 CMD for industrial (cooling & process) and domestic & gardening purposes.

B. Industrial Trade Effluent & Effluent Treatment Plant (ETP)-

Effluent generation is about 2.25 CMD. As per consent condition given in CTO- Schedule-I, 1. C, treated effluent shall be recycled to the maximum extent for secondary purpose and remaining is discharge on land for gardening within premises after conforming standards. In no case, effluent shall find its way for gardening/outside factory premises.

The industry has provided ETP of 5 CMD capacity which is a batch type. The average effluent generation is 2.25 CMD. ETP consists of a collection tank, dosing of lime and alum, settling tank, sand filtration unit and sludge collection beds. The treated effluent is further reused for a paint booth for the water curtain.

C. Domestic Effluent (Sewage) & Sewage Treatment Plant (STP)-

As per CTO, domestic effluent (Sewage) generation is 11.10 CMD which is to be recycled 100% as per condition given in CTO. As per information provided by industry, average daily 12 M³/D water is consumed for domestic purpose for washrooms and toilets. All domestic effluent is treated in STP of capacity-15 CMD which consist of Collection Tank, Aeration Tank (diffused aeration), Clarifier, Activated Carbon Filter & Pressure Sand Filter. The treated domestic effluent (Sewage) is further used for gardening on land and bio sludge generated is used as compost for gardening as manure.

3.1.3.2 AIR POLLUTION CONTROL SYSTEM (APCS)

As per CTO, details of the Air Pollution Control System provided by the industry are as follows

—

Table-01 Details of the Air Pollution Control System

Stack No.	Source/Unit	Type of Fuel	APCS	Stack Height (in mtr)
1	Induction Furnace (3nos.)	Electricity	Fume Extraction System (FES) & Cassette type dust collector	18
2	Paint Booth (2Nos.)	Electricity	Water Curtain	18
3	Tumb Blast Machine (1No.)	Electricity	Bag Filter	18

4	Tumb Blast Machine (2No.)	Electricity	Bag Filter	18
5	Sand Plant	Electricity	Dust Collector	28
6	DG Set (200KVA)	Diesel 30 Kg/Hr	Acoustic Enclosure	4
7	Shot Blasting Machine	Electricity	Dust Collector	18
8	Cooling Drum	Electricity	Dust Collector	18
9	Core Shooter Cold Box Machinne (3Nos.)	Electricity	Scrubber	18
10	Core Oven	Electricity	FES & Wet Scrubber	18
11	Fettling Bench Grinder	Electricity	Cyclone	11
12	Swing Grinder	Electricity	Cyclone	11

3.1.3.3 NON-HAZARDOUS & HAZARDOUS WASTE MANAGEMENT-

A. Non-Hazardous Waste:

Non -Hazardous Waste i.e. Burnt Sand, Cyclone Dust & Fine Dust, generated during the different operation, is sent to Shirolu Manufacturer's Association Kolhapur (SMAK) for disposal on its registered dumping site. A Copy of membership certificate of M/s Dunung Industries Pvt. Ltd is annexed herewith as an **Annexure- 9**.

B. Hazardous Wastes-

The category of Hazardous waste, its generation quantity as per Authorisation and quantity of waste disposed in last one year to the CHWTSDf- M/s. Maharashtra Enviro Power Ltd. (MEPL), Ranjangaon, Pune, is given in **Table-02**. Used oil to sold to recycler- M/s Vipro Industries, D-2/2, MIDC Gokul Shirgaon, Tal- Karvir, Dist Kolhapur

Table-02: Details of Hazardous Waste, Quantity and Disposal

Sr. No.	Hazardous Waste	Quantity as per Authorization	Disposal Dates			
			09.10.2022	28.06.2022	17.01.2022	04.12.2021
1	Paint Sludge (in Kg)	0.250 MT/M	828	1172	-	1919
2	ETP Sludge (in Kg)	0.050 MT/M	50	16	56	56
3	Waste residue (Used Handgloves, Oil-soaked Cotton) (in Kg)	100 KG/M	60	31	-	144
4	Empty Tins (in Nos.)	200 Nos./M	40	84	-	127
5	Used or spent Oil (in Ltr.)	50 Ltr/M	20/24.12.2021	-	-	20

The copies of manifests of hazardous waste are provided at **Annexure- 10**.

3.2 INDUSTRIAL MONITORING

Monitoring carried out at ETP, STP, various Stacks for Source emissions and ambient air quality monitoring (AAQM) during 30.11.2022 & 01.12.2022 with the help of MPCB Regional Office, Kolhapur. The samples are analyzed at Regional Laboratory, MPCB, Chiplun. Analysis results of the sampling are provided in **Table-03 (ETP)**, **Table-04 (STP)**, **Table-05 (Source Emission-Stacks)** & **Table-06 (AAQM)** as below-

Table-03 Analysis Results of sampling at ETP

Sr. No.	Parameters	Prescribed Discharge Standards	ETP	
			Inlet	Outlet
1	pH	6.0 to 8.5	8.7	8.3
2	BOD	30	1200	1600
3	COD	250	5128	4008
4	Suspended Solid	100	68	140
5	Oil & Grease	10	10.8	12.6
6	Total Dissolved Solids	2100	2592	3032
7	Iron (as Fe)	3.0	0.84	0.94
8	Copper (as Cu)	3.0	BDL	BDL

Note- The concentration is expressed in mg/l except pH. Sampling carried out on 30.11.2022.

Mode of sampling- grab

Table-04 Analysis Results of sampling at STP

Sr. No.	Parameters	Prescribed Discharge Standards	STP	
			Inlet	Outlet
1	pH	--	7.3	7.1
2	BOD	30	140.0	6.0
3	Suspended Solid	50	--	19

Note- The concentration is expressed in mg/l except pH. Sampling carried out on 01.12.2022.

Mode of sampling- grab

Table-05 Analysis Results of Source Emission Monitoring (Stacks)

Sr. No.	Parameters	Prescribed Standards*	Stack attached to				
			Sand plant furnace	Thumb blast machine	Cooling drum	Thumb blast	Induction furnace
1	TPM	150 mg/m ³	26	21	14	21	27

Table 06 Analysis Results of Ambient Air Quality Monitoring (AAQM)

Sr. No.	Parameters	NAAQ Standards	Location Details			
			On east direction of industry after Applicant's Agriculture land		Near garden in Industry premise, in North-west direction of plant/shed	
			AAQM-1		AAQM-2	
			30.11.2022-01.12.2022	01.12.2022-02.12.2022	30.11.2022-01.12.2022	01.12.2022-02.12.2022
1	SO ₂	80	9	9	8.9	6.16
2	NO _x	80	12.6	41	11.5	15
3	PM 10	100	197	87	228	188

- The concentration is expressed in µg/m³
- The monitoring period – 30.11.2022 to 01.12.2022 (24 Hrs) & 01.12.2022 to 02.12.2022
- Monitoring locations are shown in **Image-01**

4.0 SOIL SAMPLING FROM AGRICULTURE LANDS

A team from Taluka Agricultural Officer, Hatakangale has collected samples of soil, analyzed the same in the laboratory of District Soil Survey and Soil Testing Laboratory, Kolhapur. The Analysis Report/Soil Health Report submitted to MPCB, RO, Kolhapur vide letter dated 16.01.2023. The copy of the same is provided at **Annexure- 11**.

5.0 OBSERVATIONS AND FINDINGS –

5.1 OBSERVATIONS BASED ON INDUSTRIAL VISIT AND MONITORING

- I. The industry was found operational during the visit on 30.11.2022 & 01.012.2022.
- II. Source emission monitoring (Stack Monitoring) were carried out at five stacks as detailed in **Table-05 para-3.2** above. It is observed that the concentration of Total Particulate Matter (TPM) found within the standards prescribed in CTO. It shows that the Air Pollution Control System (APCS) attached to the respective unit operations are adequate.
- III. The industry has installed Green Net Curtain having 14ft height on the compound wall of the industry towards the agriculture land of the Applicant. As per information provided by the industry, the industry has completed the work of installation of Green Net Curtain on 10/01/2022. The industry has an open space of 21250 Sqr. Mtrs. in which industry has planted around 1665 number of various trees into its premises in 9,000 sqr. mtrs.
- IV. There was emission of fumes during intermediate operation of the small core machine. These fumes need to be properly channelized through the Fume Extraction System followed by adequate APCS.
- V. Ambient air quality monitoring was carried out at two locations i.e. on east direction of industry after Applicant's Agriculture land (AAQM-1) and Near garden in Industry premise, in the North-west direction of the plant/shed (AAQM-2) as shown in the **Image-01**. It is observed that the concentration of PM10 is found more than National Ambient Air Quality Standards (NAAQS) prescribed in the Notification (dated 18.11.2009) issued by CPCB under Air (Prevention and Control of Pollution) Act, 1981. It may be due to operation of the industry as well as other activities carried out in nearby areas in village and vehicular movement on nearby road.

- VI. Analysis results of the sampling carried out at Outlet of ETP shows that the concentration of parameters- BOD, COD, Suspended Solid, Oil & Grease and Total Dissolved Solids (TDS) are not meeting with outlet standards prescribed in CTO. It is observed from the results that there is no proper treatment at all and ETP is highly inadequate to meet with the prescribed standards.

As per consent condition given in CTO- Schedule-I, 1. C, treated effluent shall be recycled to the maximum extent for secondary purpose and remaining on discharge on land for gardening within premises after conforming standards. In no case, effluent shall find its way for gardening/outside factory premises.

However, the effluent is recycled back in the paint booth operation for the water curtain as claimed by the industry. There was no discharge of effluent for gardening or outside the premises observed during the visit.

5.2 OBSERVATIONS BASED ON AGRICULTURE FARMS/LANDS OF APPLICANT AND NEARBY FARMERS

- I. The committee has visited agriculture farms of the Applicant (Shri Shantinath, Hukkeri Gat No. 391/2) nearby farms of Shri Sachin Shetye Gat No. 364/2, Shri Shrihari Panhalakar Gat No. 394/1 and Shri Mahadev Panhalkar Gat No. 394) in east, south-east and south directions of the industry to see the effect of air pollution due to operation of foundry industry M/s Dunung Industries Pvt Ltd.

It is observed that black/brown dust/soot was settled on the leaves as well as fruits of the plants of custard apple, banana, mango, coconut, curry leaves etc in the farm of Applicant as it is just adjacent to the industry. The applicant has cut down 35 trees of NMK golden custard apple, as shown during the visit. The dust/soot on leaves on the plants were less /negligible on other agriculture farms which are away from the industry. This shows there is deposition of the dust on plants due to operation of the industry in the Applicant's farm over a period of time. There is no other source of industrial air pollution in the vicinity. Also this might be due to deposition of black soot due to burning of waste agriculture remains in the nearby agriculture farms/village. The photographs taken during the visit are given in **Annexure-3**.

- II. Regarding effect of black/brown dust/soot containing iron on soil, the soil samples (two samples viz. at surface and at depth 30 cm, from eight locations from four Agriculture farms i.e. two locations at each agriculture farm) were collected by the team of Taluka Agriculture Office and analyzed at District Soil Survey and Soil Testing Laboratory, Kolhapur. The analysis report/Soil Health Report is provided at **Annexure-12**. The results provided in Tabular form are given in **Annexure-13**.

The letter regarding inference from sampling and analysis of soil samples (Soil Health Report) from Taluka Agriculture Officer (who is representative of District Agriculture Officer/District Superintendent Agriculture Officer in the Committee) is attached as **Annexure-14**.

It is observed from Soil Health Report that the concentration of Ferrous (Iron) (Fe) is 20.97 PPM & 34.26 PPM at Plot-1 & Plot-2 respectively in Soil sample taken at surface whereas is 17.94 PPM & 25.83 PPM respectively at Plot-1 & Plot-2 in Soil sample taken at Depth 30 cm, in the soil sample collected from Applicant's agriculture land. It is inferred that concentration of ferrous is in the range of values (4.5 to 99.99) for Ferrous (Iron) good for cultivation and it will not damage the crops/plants.

It is observed from Soil Health Report that the concentration of Copper (Cu) is 3.52 PPM & 6.01 PPM at Plot-1 & Plot-2 respectively in Soil sample taken at surface whereas is 3.44 PPM & 5.05 PPM at Plot-1 & Plot-2 respectively in Soil sample taken at Depth 30 cm, in the soil sample collected from Applicant's agriculture land. It is inferred that the concentration of Copper is in the range of values (0.2 to 99.99) for Copper good for cultivation and it will not damage the crops/plants.

- III. The applicant has not provided the details (data/records) of the damage to the crops/produce with the Application to the Hon'ble NGT, except total amount of compensation/damage, and also to the committee during the visit. The District Agriculture Office could not provide any comments towards assessment of damage and compensation thereof. Applicant needs to provide detailed data/records regarding agriculture produce/plants before (05 years) and after the commissioning of the industry

(till 2022) and based on which damage/compensation may be assessed further by District Agriculture Office along with Land/Revenue Record office/Tehsils Office or through any reputed Institute/University in the field of Agriculture.

- IV. The industry has recently (January 2022) installed Green Net Curtain having 14ft height on the compound wall of the industry towards the agriculture land of the Applicant. However, earlier there was no such green curtain to arrest the fugitive dust/Particulate Matter (PM) and also dust/Particulate Matter (PM) from stacks (installed with Air Pollution Control System) from the operation of industry.
- V. The location of the industry as well as surrounding agriculture land/farms comes under the jurisdiction of Vadgaon Municipal Council and this area/zone is declared as Industrial Zone by the Regional Town Planning and Development Authority, Government of Maharashtra.

6.0 RECOMMENDATIONS –

- 6.1 MPCB may take action against the industry due to non-compliance w.r.t. ETP outlet standards, absence of Fume Extraction System followed by adequate APCS from small core machines and direct Industry to-
 - (I) Up-grade the ETP so as to meet the standards, in view of the non-compliance of outlet standards.
 - (II) Properly channelized fumes from small core machines through Fume Extraction System followed by adequate APCS.
 - (III) Control fugitive emission to the extent possible by providing sprinkling arrangements which will control resuspension of dust in the premises, proper cleaning of deposited dust.
- 6.2 In absence of data/information/records regarding damage of agriculture/crop produce along with Application and also the committee, damage/compensation could not be assessed. Applicant may be asked to provide detailed data/records regarding agriculture produce/plants before (05 years) and after the commissioning of the industry (till 2022) and based on which damage/compensation may be assessed further by District Agriculture Office along with Land/Revenue Record office/Tehsils Office or through any reputed Institute/University in the field of Agriculture.

- 6.3 Regional Town Planning and Development Authority may be asked to provide the adequate buffer zone including thick plantation to minimize the effect of air pollution in the declared Industrial Zone (Vadgaon Municipal Council).

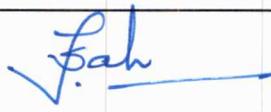
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**FOR SUBMISSION TO
HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

**REPORT OF COMMITTEE IN COMPLIANCE WITH ORDER DATED
30/09/2022 OF HON'BLE NGT IN THE MATTER- OA NO. 81 OF 2022
(WZ) (SHRI SHANTINATH DEVAPPA HUKKERI VS DUNUNG IND PVT
LTD & ORS) RELATED TO THE ALLEGED DAMAGE TO
AGRICULTURE PRODUCE AND LAND DUE TO POLLUTION CAUSED
BY M/S DUNUNG INDUSTRIES PVT. LTD VADGAON, DIST
KOLHAPUR**

COMMITTEE MEMBERS

Name	Name of Department	Signature
Shri. Pratik Bharne Scientist 'E'	Central Pollution Control Board (CPCB), Regional Directorate, Pune	
Shri. Jagannath Salunkhe Regional Officer, Kolhapur	Maharashtra Pollution Control Board (MPCB)	
Shri Abhijit Gadade Taluka Agricultural Officer, Hatakangale, Dist Kolhapur	District Superintendent Agriculture officer, Kolhapur	

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REPORT OF COMMITTEE IN COMPLIANCE WITH ORDER DATED 30/09/2022 OF HON'BLE NGT IN THE MATTER –OA NO. 81 OF 2022 (WZ) RELATED TO THE ALLEGED DAMAGE TO AGRICULTURE PRODUCE AND LAND DUE TO POLLUTION CAUSED BY M/S DUNUNG INDUSTRIES PVT. LTD VADGAON, DIST KOLHAPUR

1.0 BACKGROUND-

Original Application No. 81/2022 (WZ) filed by Shri Shantinath Devappa Hukkeri before Hon'ble National Green Tribunal (NGT) Western Zonal Bench, Pune wherein it is alleged that damage to agriculture produce and land occurred due to air pollution caused by M/s Dunung Industries Pvt. Ltd. i.e. Respondent No. 1, established on adjacent plot to his agriculture land.

It is further alleged that the said industry is running without paying any heed to the consent conditions nor has it taken any precaution regarding air pollution. They have not established any treatment plant for the treatment of effluent and the same is being discharged in the land of the petitioner. Due to heavy deposit of dust, fumes and other iron particles, the Petitioner had to cut down 35 trees of NMK golden custard apple, curry leave plants and many other plants. A complaint was made to the Maharashtra Pollution Control Board (MPCB) whose officials made a visit of the said industry and imposed Bank Guarantee of Rs. 5.0 lakhs towards non-compliances of consent conditions. Thereafter, the Board had not taken any further steps in this regard.

The prayer is made out by the Applicant for closure of the industrial unit of M/s Dunung Industries Pvt. Ltd. and pass an order of compensation to the tune of Rs. 25,00,000 /- (Rupees Twenty Lakhs Only) with an interest @18% and also an order for restitution of the environmental damage be passed.

The Hon'ble NGT passed an order on 30/09/2022 and constituted committee comprising of –

1. One Representative from the Central Pollution Control Board (CPCB);
2. One Representative of the Maharashtra Pollution Control Board (MPCB) and
3. One Member from the District Agricultural Officer.

The aforesaid committee was directed to visit the site of industry and submit the report accordingly in the light of the averments made in the application within a period of two months. The Maharashtra Pollution Control Board (MPCB) was the nodal agency for coordination and logistic support. The copy of the aforesaid order is provided at **Annexure - 1**.

2.0 THE COMMITTEE:

As per aforesaid order dated 30/09/2022, MPCB constituted a committee vide its office order dated 17/11/2022. A copy of the office order is annexed as **Annexure – 2**.

In compliance with the order of the Hon'ble NGT, committee comprising of following members visited the site (agriculture lands and industry) on 30/11/2022 and 01/12/2022–

- I. Shri Pratik Bharne, Scientist 'E', CPCB, RD, Pune- Representative of CPCB
- II. Shri Jaganath S. Salunkhe, Regional Officer, MPCB, Kolhapur- Representative of MPCB
- III. Shri Abhijit Gadade, Taluka Agriculture Officer, Representative of District Agriculture Officer, Kolhapur

The officials of Regional Office, MPCB Kolhapur, CPCB, RD, Pune and District Agriculture Office, Kolhapur were accompanied with Committee members during the visits and sampling/monitoring.

2.1 SITE VISIT & MONITORING (AGRICULTURE LANDS AND INDUSTRY)-

- The committee carried out visit to agriculture land of the Applicant and nearby agriculture farms/lands surrounding the industry on 30/11/2022 and 01/12/2022. Applicant- Shri Shantinath Devappa Hukkeri along with his two sons were present during the visit.
- Committee requested team of Taluka Agriculture Office, Hatakangale Dist Kolhapur for soil sampling from Applicant's Agriculture land and other agriculture lands surrounding the industry for reference as per the direction of the committee. The soil samples were analyzed at District Soil Survey and Soil Testing Laboratory, Kolhapur.

- The committee carried out visit to the Industry- M/s Dunung Industries Pvt. Ltd. on 30/11/2022 and 01/12/2022.
- The committee requested MPCB officials to carry out the sampling of STP, ETP and Source emission at different stacks, Ambient Air Quality Monitoring (AAQM) as per the directions of the Committee. The samples were analyzed at Regional Laboratory, MPCB, Chiplun.
- The photographs taken during the visits are provided at **Annexure-3**.

3.0 SITE VISIT- INDUSTRY & MONITORING

3.1 ABOUT INDUSTRY - M/S DUNUNG INDUSTRIES PVT. LTD.

The industry is located at R. S. No. 15A, 386/1, 387/1,2 and 388/1,2 Vadgaon, Taluka-Hatkangale, Dist Kolhapur, Maharashtra. The industry is engaged in manufacturing of SG & Cast Iron (CI) castings (foundry industry). The location of the industry comes in the jurisdiction of Vadgaon Municipal Council. It is informed that the industry is located in zone which is declared as industrial zone by the Regional Town Planning and Development Authority. Industry has obtained Industrial NA Order dated 09/03/2015 from District Collector, Kolhapur bearing Karyasan-3/BinshetiSR/08/15.

The land of the petitioner/Complainant bearing Gat no. 391/2 is situated exactly adjoining the land of the industry in the east side and the same is also situated in the industrial zone declared by the Regional Town Planning and Development Authority. Copy of Zone Certificate is annexed herewith as an **Annexure - 4**.

The location of the industry and surrounding area including agriculture land of the Applicant on east side of the industry is shown in **Imagae-01**.



Image-01 Location of the industry, surrounding area including agriculture land of the Applicant on east side of the industry and Ambient Air Quality Monitoring (AAQM) Locations

3.1.1 PROCESS -

The industry is engaged in manufacturing of SG & Cast Iron (CI) castings. The process flow chart of the industry is given as **Image-02** as below-

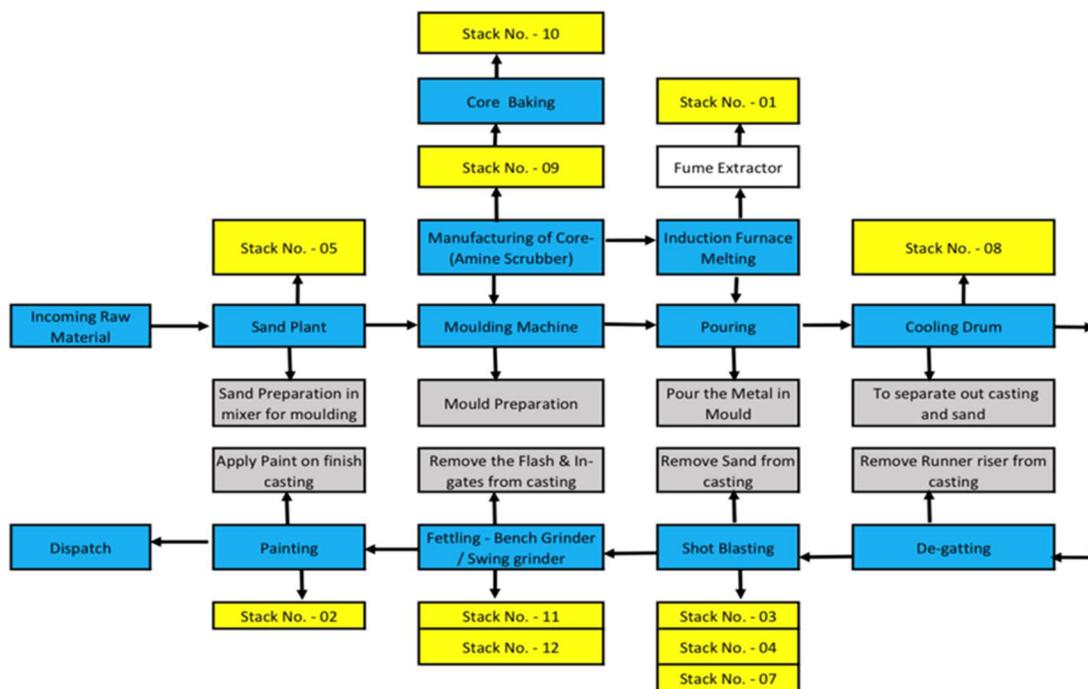


Image-02 Schematic flow chart showing manufacturing process

3.1.2 CONSENT STATUS-

Industry has obtained its first Consent to Establish (CTE) vide No-Format 1.0BO/JD(APC)/EICNo.KP/15791-14/E/CC-5029 dated 30/04/2014 with quantity- 2000 MT/Month, followed by 1st Consent to Operate (CTO) on 31/03/2015 which was valid up to 31/05/2018. Industry has applied for Consent to Establish (CTE) for expansion for additional activity with increase in capital investment and for installation of additional induction furnaces (2 Nos.), paint booths (2 Nos.), thumb blast machines (2 Nos.), shot blasting machine (1 No.), Robotic Fettling (Maus – 4 Nos.) and core shooter machine having total additional capital investment of 4.93 Crores. The CTE for expansion is granted to industry on 25/06/2019 vide consent no. BO/JD(APC)/TB-3/UAN No. 47061/E/CC-1906001294. Industry further amalgamated and thereby renewed CTO with quantity of 2000 MT/Month on 11/04/2017 vide no. BO/JD(APC)/EIC No.KP-18262-16/O/CC-1704000444 which was valid up to 30/11/2021 which was subsequently renewed and now valid up to 30/11/2024. The Copy of the CTE for expansion and copy of valid consent are annexed at **Annexure- 5 & 6 respectively**.

3.1.3 ENVIRONMENTAL MANAGEMENT SYSTEM

3.1.3.1 WATER AND EFFLUENT MANAGEMENT

A. Source of Water & Its Consumption

The industry is using borewell water for its industrial and domestic use/ process from the well established in the farm of Shri Jaysing R. Patil. NOC from Central Ground Water Authority (CGWA) for ground water abstraction vide NOC no. CGWA/NOC/IND/ORIG/2022/15099 is obtained for the same. .The NOC is valid from 25/03/2022 to 24/03/2025. Copy of CGWA NOC is annexed herewith as an **Annexure- 7**. Industry makes payment to the owner- Shri Jayant Patil and payment receipts (last six months) for the same are attached herewith as an **Annexure- 8**.

As per CTO, total water consumption is 45 CMD (industrial- 29.05 CMD i.e. cooling - 16.10 CMD & process-13.05 CMD) and domestic & gardening- 15.85 CMD) whereas as per the information provided by industry, the daily water consumption is average 44.00 CMD for industrial (cooling & process) and domestic & gardening purposes.

B. Industrial Trade Effluent & Effluent Treatment Plant (ETP)-

Effluent generation is about 2.25 CMD. As per consent condition given in CTO- Schedule-I, 1. C, treated effluent shall be recycled to the maximum extent for secondary purpose and remaining is discharge on land for gardening within premises after conforming standards. In no case, effluent shall find its way for gardening/outside factory premises.

The industry has provided ETP of 5 CMD capacity which is a batch type. The average effluent generation is 2.25 CMD. ETP consists of a collection tank, dosing of lime and alum, settling tank, sand filtration unit and sludge collection beds. The treated effluent is further reused for a paint booth for the water curtain.

C. Domestic Effluent (Sewage) & Sewage Treatment Plant (STP)-

As per CTO, domestic effluent (Sewage) generation is 11.10 CMD which is to be recycled 100% as per condition given in CTO. As per information provided by industry, average daily 12 M³/D water is consumed for domestic purpose for washrooms and toilets. All domestic effluent is treated in STP of capacity-15 CMD which consist of Collection Tank, Aeration Tank (diffused aeration), Clarifier, Activated Carbon Filter & Pressure Sand Filter. The treated domestic effluent (Sewage) is further used for gardening on land and bio sludge generated is used as compost for gardening as manure.

3.1.3.2 AIR POLLUTION CONTROL SYSTEM (APCS)

As per CTO, details of the Air Pollution Control System provided by the industry are as follows

—

Table-01 Details of the Air Pollution Control System

Stack No.	Source/Unit	Type of Fuel	APCS	Stack Height (in mtr)
1	Induction Furnace (3nos.)	Electricity	Fume Extraction System (FES) & Cassette type dust collector	18
2	Paint Booth (2Nos.)	Electricity	Water Curtain	18
3	Tumb Blast Machine (1No.)	Electricity	Bag Filter	18

4	Tumb Blast Machine (2No.)	Electricity	Bag Filter	18
5	Sand Plant	Electricity	Dust Collector	28
6	DG Set (200KVA)	Diesel 30 Kg/Hr	Acoustic Enclosure	4
7	Shot Blasting Machine	Electricity	Dust Collector	18
8	Cooling Drum	Electricity	Dust Collector	18
9	Core Shooter Cold Box Machinne (3Nos.)	Electricity	Scrubber	18
10	Core Oven	Electricity	FES & Wet Scrubber	18
11	Fettling Bench Grinder	Electricity	Cyclone	11
12	Swing Grinder	Electricity	Cyclone	11

3.1.3.3 NON-HAZARDOUS & HAZARDOUS WASTE MANAGEMENT-

A. Non-Hazardous Waste:

Non -Hazardous Waste i.e. Burnt Sand, Cyclone Dust & Fine Dust, generated during the different operation, is sent to Shirolu Manufacturer's Association Kolhapur (SMAK) for disposal on its registered dumping site. A Copy of membership certificate of M/s Dunung Industries Pvt. Ltd is annexed herewith as an **Annexure- 9**.

B. Hazardous Wastes-

The category of Hazardous waste, its generation quantity as per Authorisation and quantity of waste disposed in last one year to the CHWTSDF- M/s. Maharashtra Enviro Power Ltd. (MEPL), Ranjangaon, Pune, is given in **Table-02**. Used oil to sold to recycler- M/s Vipro Industries, D-2/2, MIDC Gokul Shirgaon, Tal- Karvir, Dist Kolhapur

Table-02: Details of Hazardous Waste, Quantity and Disposal

Sr. No.	Hazardous Waste	Quantity as per Authorization	Disposal Dates			
			09.10.2022	28.06.2022	17.01.2022	04.12.2021
1	Paint Sludge (in Kg)	0.250 MT/M	828	1172	-	1919
2	ETP Sludge (in Kg)	0.050 MT/M	50	16	56	56
3	Waste residue (Used Handgloves, Oil-soaked Cotton) (in Kg)	100 KG/M	60	31	-	144
4	Empty Tins (in Nos.)	200 Nos./M	40	84	-	127
5	Used or spent Oil (in Ltr.)	50 Ltr/M	20/24.12.2021	-	-	20

The copies of manifests of hazardous waste are provided at **Annexure- 10**.

3.2 INDUSTRIAL MONITORING

Monitoring carried out carried out at ETP, STP, various Stacks for Source emissions and ambient air quality monitoring (AAQM) during 30.11.2022 & 01.12.2022 with the help of MPCB Regional Office, Kolhapur. The samples are analyzed at Regional Laboratory, MPCB, Chiplun. Analysis results of the sampling are provided in **Table-03 (ETP)**, **Table-04 (STP)**, **Table-05 (Source Emission-Stacks)** & **Table-06 (AAQM)** as below-

Table-03 Analysis Results of sampling at ETP

Sr. No.	Parameters	Prescribed Discharge Standards	ETP	
			Inlet	Outlet
1	pH	6.0 to 8.5	8.7	8.3
2	BOD	30	1200	1600
3	COD	250	5128	4008
4	Suspended Solid	100	68	140
5	Oil & Grease	10	10.8	12.6
6	Total Dissolved Solids	2100	2592	3032
7	Iron (as Fe)	3.0	0.84	0.94
8	Copper (as Cu)	3.0	BDL	BDL

Note- The concentration is expresses in mg/l except pH. Sampling carried out on 30.11.2022.

Mode of sampling- grab

Table-04 Analysis Results of sampling at STP

Sr. No.	Parameters	Prescribed Discharge Standards	STP	
			Inlet	Outlet
1	pH	--	7.3	7.1
2	BOD	30	140.0	6.0
3	Suspended Solid	50	--	19

Note- The concentration is expressed in mg/l except pH. Sampling carried out on 01.12.2022.

Mode of sampling- grab

Table-05 Analysis Results of Source Emission Monitoring (Stacks)

Sr. No.	Parameters	Prescribed Standards*	Stack attached to				
			Sand plant furnace	Thumb blast machine	Cooling drum	Thumb blast	Induction furnace
1	TPM	150 mg/m ³	26	21	14	21	27

Table 06 Analysis Results of Ambient Air Quality Monitoring (AAQM)

Sr. No.	Parameters	NAAQ Standards	Location Details			
			On east direction of industry after Applicant's Agriculture land		Near garden in Industry premise, in North-west direction of plant/shed	
			AAQM-1		AAQM-2	
			30.11.2022-01.12.2022	01.12.2022-02.12.2022	30.11.2022-01.12.2022	01.12.2022-02.12.2022
1	SO ₂	80	9	9	8.9	6.16
2	NO _x	80	12.6	41	11.5	15
3	PM 10	100	197	87	228	188

- The concentration is expressed in µg/m³
- The monitoring period – 30.11.2022 to 01.12.2022 (24 Hrs) & 01.12.2022 to 02.12.2022
- Monitoring locations are shown in **Image-01**

4.0 SOIL SAMPLING FROM AGRICULTURE LANDS

A team from Taluka Agricultural Officer, Hatakangale has collected samples of soil, analyzed the same in the laboratory of District Soil Survey and Soil Testing Laboratory, Kolhapur. The Analysis Report/Soil Health Report submitted to MPCB, RO, Kolhapur vide letter dated 16.01.2023. The copy of the same is provided at **Annexure- 11**.

5.0 OBSERVATIONS AND FINDINGS –

5.1 OBSERVATIONS BASED ON INDUSTRIAL VISIT AND MONITORING

- I. The industry was found operational during the visit on 30.11.2022 & 01.012.2022.
- II. Source emission monitoring (Stack Monitoring) were carried out at five stacks as detailed in **Table-05 para-3.2** above. It is observed that the concentration of Total Particulate Matter (TPM) found within the standards prescribed in CTO. It shows that the Air Pollution Control System (APCS) attached to the respective unit operations are adequate.
- III. The industry has installed Green Net Curtain having 14ft height on the compound wall of the industry towards the agriculture land of the Applicant. As per information provided by the industry, the industry has completed the work of installation of Green Net Curtain on 10/01/2022. The industry has an open space of 21250 Sqr. Mtrs. in which industry has planted around 1665 number of various trees into its premises in 9,000 sqr. mtrs.
- IV. There was emission of fumes during intermediate operation of the small core machine. These fumes need to be properly channelized through the Fume Extraction System followed by adequate APCS.
- V. Ambient air quality monitoring was carried out at two locations i.e. on east direction of industry after Applicant's Agriculture land (AAQM-1) and Near garden in Industry premise, in the North-west direction of the plant/shed (AAQM-2) as shown in the **Image-01**. It is observed that the concentration of PM10 is found more than National Ambient Air Quality Standards (NAAQS) prescribed in the Notification (dated 18.11.2009) issued by CPCB under Air (Prevention and Control of Pollution) Act, 1981. It may be due to operation of the industry as well as other activities carried out in nearby areas in village and vehicular movement on nearby road.

- VI. Analysis results of the sampling carried out at Outlet of ETP shows that the concentration of parameters- BOD, COD, Suspended Solid, Oil & Grease and Total Dissolved Solids (TDS) are not meeting with outlet standards prescribed in CTO. It is observed from the results that there is no proper treatment at all and ETP is highly inadequate to meet with the prescribed standards.

As per consent condition given in CTO- Schedule-I, 1. C, treated effluent shall be recycled to the maximum extent for secondary purpose and remaining on discharge on land for gardening within premises after conforming standards. In no case, effluent shall find its way for gardening/outside factory premises.

However, the effluent is recycled back in the paint booth operation for the water curtain as claimed by the industry. There was no discharge of effluent for gardening or outside the premises observed during the visit.

5.2 OBSERVATIONS BASED ON AGRICULTURE FARMS/LANDS OF APPLICANT AND NEARBY FARMERS

- I. The committee has visited agriculture farms of the Applicant (Shri Shantinath, Hukkeri Gat No. 391/2) nearby farms of Shri Sachin Shetye Gat No. 364/2, Shri Shrihari Panhalakar Gat No. 394/1 and Shri Mahadev Panhalkar Gat No. 394) in east, south-east and south directions of the industry to see the effect of air pollution due to operation of foundry industry M/s Dunung Industries Pvt Ltd.

It is observed that black/brown dust/soot was settled on the leaves as well as fruits of the plants of custard apple, banana, mango, coconut, curry leaves etc in the farm of Applicant as it is just adjacent to the industry. The applicant has cut down 35 trees of NMK golden custard apple, as shown during the visit. The dust/soot on leaves on the plants were less /negligible on other agriculture farms which are away from the industry. This shows there is deposition of the dust on plants due to operation of the industry in the Applicant's farm over a period of time. There is no other source of industrial air pollution in the vicinity. Also this might be due to deposition of black soot due to burning of waste agriculture remains in the nearby agriculture farms/village. The photographs taken during the visit are given in **Annexure-3**.

- II. Regarding effect of black/brown dust/soot containing iron on soil, the soil samples (two samples viz. at surface and at depth 30 cm, from eight locations from four Agriculture farms i.e. two locations at each agriculture farm) were collected by the team of Taluka Agriculture Office and analyzed at District Soil Survey and Soil Testing Laboratory, Kolhapur. The analysis report/Soil Health Report is provided at **Annexure-12**. The results provided in Tabular form are given in **Annexure-13**.

The letter regarding inference from sampling and analysis of soil samples (Soil Health Report) from Taluka Agriculture Officer (who is representative of District Agriculture Officer/District Superintendent Agriculture Officer in the Committee) is attached as **Annexure-14**.

It is observed from Soil Health Report that the concentration of Ferrous (Iron) (Fe) is 20.97 PPM & 34.26 PPM at Plot-1 & Plot-2 respectively in Soil sample taken at surface whereas is 17.94 PPM & 25.83 PPM respectively at Plot-1 & Plot-2 in Soil sample taken at Depth 30 cm, in the soil sample collected from Applicant's agriculture land. It is inferred that concentration of ferrous is in the range of values (4.5 to 99.99) for Ferrous (Iron) good for cultivation and it will not damage the crops/plants.

It is observed from Soil Health Report that the concentration of Copper (Cu) is 3.52 PPM & 6.01 PPM at Plot-1 & Plot-2 respectively in Soil sample taken at surface whereas is 3.44 PPM & 5.05 PPM at Plot-1 & Plot-2 respectively in Soil sample taken at Depth 30 cm, in the soil sample collected from Applicant's agriculture land. It is inferred that the concentration of Copper is in the range of values (0.2 to 99.99) for Copper good for cultivation and it will not damage the crops/plants.

- III. The applicant has not provided the details (data/records) of the damage to the crops/produce with the Application to the Hon'ble NGT, except total amount of compensation/damage, and also to the committee during the visit. The District Agriculture Office could not provide any comments towards assessment of damage and compensation thereof. Applicant needs to provide detailed data/records regarding agriculture produce/plants before (05 years) and after the commissioning of the industry

(till 2022) and based on which damage/compensation may be assessed further by District Agriculture Office along with Land/Revenue Record office/Tehsils Office or through any reputed Institute/University in the field of Agriculture.

- IV. The industry has recently (January 2022) installed Green Net Curtain having 14ft height on the compound wall of the industry towards the agriculture land of the Applicant. However, earlier there was no such green curtain to arrest the fugitive dust/Particulate Matter (PM) and also dust/Particulate Matter (PM) from stacks (installed with Air Pollution Control System) from the operation of industry.
- V. The location of the industry as well as surrounding agriculture land/farms comes under the jurisdiction of Vadgaon Municipal Council and this area/zone is declared as Industrial Zone by the Regional Town Planning and Development Authority, Government of Maharashtra.

6.0 RECOMMENDATIONS –

- 6.1 MPCB may take action against the industry due to non-compliance w.r.t. ETP outlet standards, absence of Fume Extraction System followed by adequate APCS from small core machines and direct Industry to-
- (I) Up-grade the ETP so as to meet the standards, in view of the non-compliance of outlet standards.
 - (II) Properly channelized fumes from small core machines through Fume Extraction System followed by adequate APCS.
 - (III) Control fugitive emission to the extent possible by providing sprinkling arrangements which will control resuspension of dust in the premises, proper cleaning of deposited dust.
- 6.2 In absence of data/information/records regarding damage of agriculture/crop produce along with Application and also the committee, damage/compensation could not be assessed. Applicant may be asked to provide detailed data/records regarding agriculture produce/plants before (05 years) and after the commissioning of the industry (till 2022) and based on which damage/compensation may be assessed further by District Agriculture Office along with Land/Revenue Record office/Tehsils Office or through any reputed Institute/University in the field of Agriculture.

- 6.3 Regional Town Planning and Development Authority may be asked to provide the adequate buffer zone including thick plantation to minimize the effect of air pollution in the declared Industrial Zone (Vadgaon Municipal Council).

—XX00XX—

Item No. 7

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

I.A. No. 140/2022(WZ)

In

Original Application No. 81/2022(WZ)

Shri Shatinath Devappa Hukkeri

.....Applicant(s)

Versus

Dunung Industries Pvt. Ltd. & Anr.

.....Respondent(s)

Date of hearing: 30.09.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant(s) : Ms. Reshma P. Bhurke, Advocate

ORDER

1. In compliance with the previous order dated 21.09.2022 directing the Applicant to move an application on proper format, the Applicant has moved I.A. No. 157/2022 (WZ) by which on Form No. II, the prayer has been made for award of compensation and fees also appears to have been paid.

O.A. No. 81/2022 (WZ)

2. The prayer is made by the Applicant for closure of the industrial unit of Respondent No. 1 and pass an order of compensation to the tune of Rs. 25,00,000 /- (Rupees Twenty Lakhs Only) with an interest @18% and also an order for restitution of the environmental damage be passed.

3. The submission made by the Learned Counsel for the Applicant is that the Applicant is a poor farmer while Respondent No. 1 is running the industry since 2016 which is situated on Gat No. 388 which is adjoining

to the land bearing Gat No. 391/2, belonging to the Applicant. Huge pollution is emitting out the said industry. The Respondent industry has engaged in the manufacturing of a C.I. and S.G. Casting which is directly having ill effect on the growth of the agricultural produce of the Applicant. The said industry is being run without paying any heed to the consent conditions nor has it taken any precaution regarding air pollution. They have not established any treatment plant for the treatment of effluent and the same is being discharged in the land of the petitioner. Due to heavy deposit of dust, fumes and other iron particles, the Petitioner had to cut down 35 trees of NMK golden custard apple, curry leave plants and many other plants. A complaint was made to the Maharashtra Pollution Control Board (MPCB) whose officials made a visit of the said industry and ETP was not found in operation. The unit was found disposing untreated effluent and was disposing hazardous waste i.e. 1460 kg to CHWTSDF on 28.04.2021. The industry has not provided hazardous waste and non-hazardous waste storage facility, therefore, Board had imposed Bank Guarantee of Rs. 5.0 lakhs towards compliance of consent conditions. Thereafter, the Board had not taken any further steps in this regard, hence the present application has been moved.

4. Substantial question of affecting the environment is made out in the present application.
5. Issue Notice to the Respondents, returnable within 04(four) weeks.
6. Applicant is directed to provide copy of the application and relevant documents to the respondents within a week.
7. Respondents are directed to submit their reply before 02.12.2022.
8. Applicant is also directed to take necessary steps for service upon the respondents by both ways and also through available e-mail.

9. We deem it just and proper to constitute a Committee comprising of:-

- (i). One Representative from the Central Pollution Control Board (CPCB);
- (ii). One Representative of the Maharashtra Pollution Control Board (MPCB) and
- (iii). One Member from the District Agricultural Officer.

10. The Committee is directed to visit the site and submit a report in the light of the averments made in the application within a period of two months.

11. The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support.

12. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

13. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within three days from today.

Put up this matter on 02.12.2022

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

September 30, 2022
I.A. 140/2022(WZ) In
Original Application No. 81/2022(WZ)
P.Kr

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2 nd - 4 th Floor
Fax: 24023516/24024068/24044531		Opp. Cine Planet Cinema,
Website: www.mpcb.gov.in		Near Sion Circle, Sion (E)
		Mumbai- 400 022.
Your Service is our duty		

Out. No. - 221117-FIS-0244

Office Order

Dt. - 17/11/2022.

Sub :- IA No 140 of 2022 filed in OA No 81 of 2022 filed by Shri Shatinath Devappa Hukkeri Vs Dunung Industries Pvt Ltd and Others before Hon'ble NGT, WZ, Pune

Ref :- Hon'ble NGT Order dated 30.9.2022.

Shatinath Devappa Hukkeri has filed IA No 140 of 2022 in OA No 81 of 2022 seeking direction for closure of Industrial Unit of Respondent No 1 i.e Dunung Industries Pvt Ltd and pass an order of compensation to the tune of Rs. 25 lakhs with an interest @18% and order for restitution of the environment damage be passed.

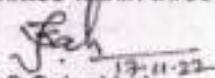
It has been contended by the applicant that the Applicant is poor farmer while Respondent No 1 is running the industry since 2016 which is situated at Gut No 388 which is adjoining to the land bearing Gat No 391/2 belonging to the applicant. It is also contended that air pollution and due to heavy deposit of dust, fumes and other iron particles, the petitioner had to cut down 35 trees of NMK golden custard apple, curry leave plants and many other plants.

In order to ascertain factual position, the Hon'ble NGT has constituted a committee comprising of following members:

- | | |
|--|---------------------|
| a) Regional Director, CPCB, Pune | ... Member |
| b) District Agricultural officer(Representative/Nominee) | ... Member |
| c) RO-Kolhapur, MPCB | ... Member Convener |

The following are Terms of the reference of the said committee :-

- The Committee shall visit the site and submit a report in the light of averments made in the application within a period of two months.
- MPCB shall be the nodal agency for co-ordination and logistic support.
- The report shall be filed by the committee by email at ngt-pune@gov.in.
- The applicant has been directed to supply the required documents and copy of the application to the members of the committee within three days from 30.9.2022.


(J S Salunkhe)

Regional Officer-Kolhapur

Copy f.w cs to :-

- Regional Director, CPCB, Pune- for information.
- Regional Officer, MPCB, Kolhapur- for information. He is requested to co-ordinate with the members of the committee and provide necessary logistic support.
- District Agricultural officer(representative), Govt of Maharashtra.- for information.
- Sub Regional Officer, MPCB, Kolhapur- For Co ordination with all related members & comply accordingly.

Photographs taken during the committee visit dated 30.11.2022 to 02.12.2022



Photograph 1: Applicant's (Sh. Shantinath Hukkeri) Agriculture land and Industry



Photograph 2: Boundary wall with Green Net Curtain between Applicant's Agricultural land and adjoining Industry- M/s. Dunug Industries Pvt. Ltd



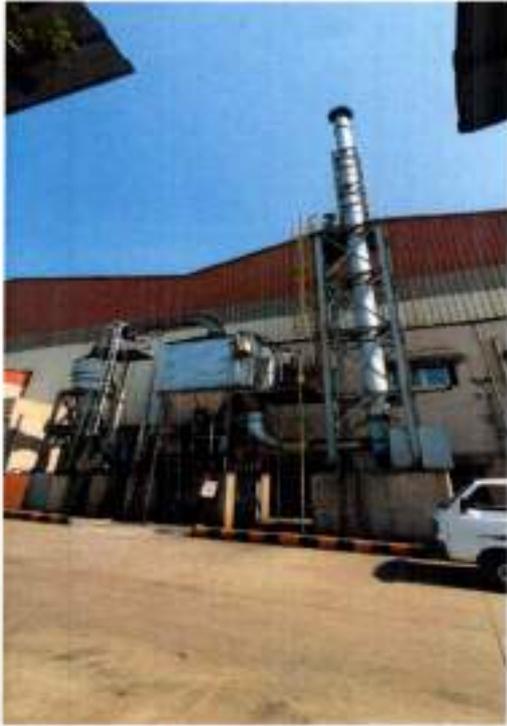
Photograph 4: Dust settled on Banana Leaves



Photograph 5: Dust settled n leaves of Plants



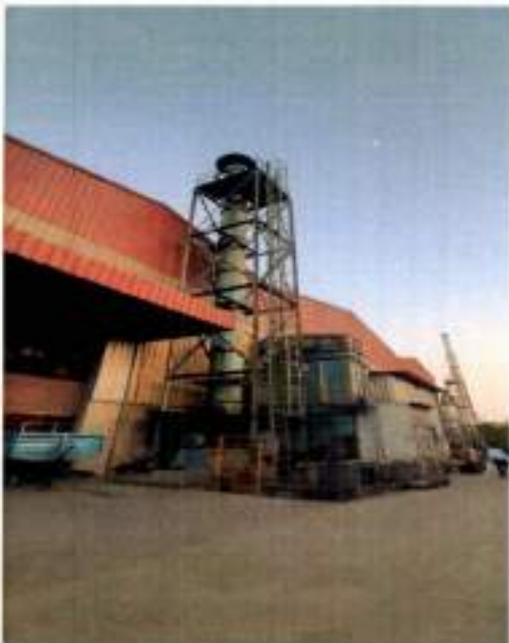
Photograph 6: Curtain placed along the boundary of the unit (along the applicant's farm)



Photograph 7: Common Stack for 3 induction furnaces



Photograph 8: Stack for Sand Plant



Photograph 9: Stack attached to cooling drum



Photograph 10: Stack attached Fettleing Bench Grinder



Photograph 11: Effluent Treatment Plant (ETP)



Photograph 12: Sewage Treatment Plant (STP)



वडगांव नगरपरिषद
स्थापना १ ऑक्टोबर १८८४

वडगांव नगरपरिषद वडगांव

जा.क्र.न.प्र.बां. ४३०१/२०२०-२१

नगरपरिषद कार्यालय, वडगांव

दिनांक : १७/१२/२०२१

Email: id-covmcy@gmail.com, फोन नं. ०२३०/२४७१०४० टोल फ्री नं. १८००२३३१२१६

प्रति,

श्री. रत्नदीप मारुती पाटील,

११, कोल्हापूर

विषय - सा.पेट वडगांव, ता. हातकणंगले, जि. कोल्हापूर येथील रि.स.नं. ३८६, ३८७, ३८८, ३८९, ३९०, ३९१ येथील झोन दाखला बाबत.

संदर्भ - आपला दिनांक १७/१२/२०२१ इ. रोजीचा अर्ज.

विषयांकित जमिनी बाबतचा झोन दाखला हा विनशेती परवानगी साठीचा नाहरकत दाखला नाही. या दाखल्या आधारे कोणतीही विकास परवानगी अनुज्ञेय होत नाही. कृपया सर्व संबंधितांनी याची नोंद घ्यावी. शासनाच्या नगर विकास विभागाकडील झं.टी.पी.एस.- २१८२/३००२. दि. ३०/०८/१९८३ ने मंजूर असून या योजनेस वडगांव शहराची अंतिम विकास योजना असो संबोधण्यात येत आहे.

सदर विकास योजने मधील मंजूरी विकास आराखड्यानुसार रि.स.नं. ३८६ येथील विषयांकित मिळकत औद्योगिक विभागामध्ये दर्शविली असून सदर मिळकतीचे पश्चिम बाजू कडून रस्त्याने बांधित आहे. तसेच रि.स.नं. ३८७, ३८८, ३८९, ३९० व ३९१ या मिळकती औद्योगिक विभागामध्ये दर्शविणेत आलेल्या आहेत.

प - १) उक्त जमिनीवर मंजूर /विकास योजनेच्या तरतूदीनुसार वापर अनुज्ञेय राहतील.

२) शेती वापराखेरीज अन्य वापरासाठी सक्षम प्राधिकरणाची पूर्व परवानगी घेणे बंधनकारक राहिल.

३) सदर दाखल्याचा वापर पोट विभागणी साठी करता येणार नाही.

४) सदर दाखल्याचा बगलावधी दाखला दिलेल्या तारखेपासून ९० दिवसांपर्यंत ग्राह्य धरण्यात येईल.



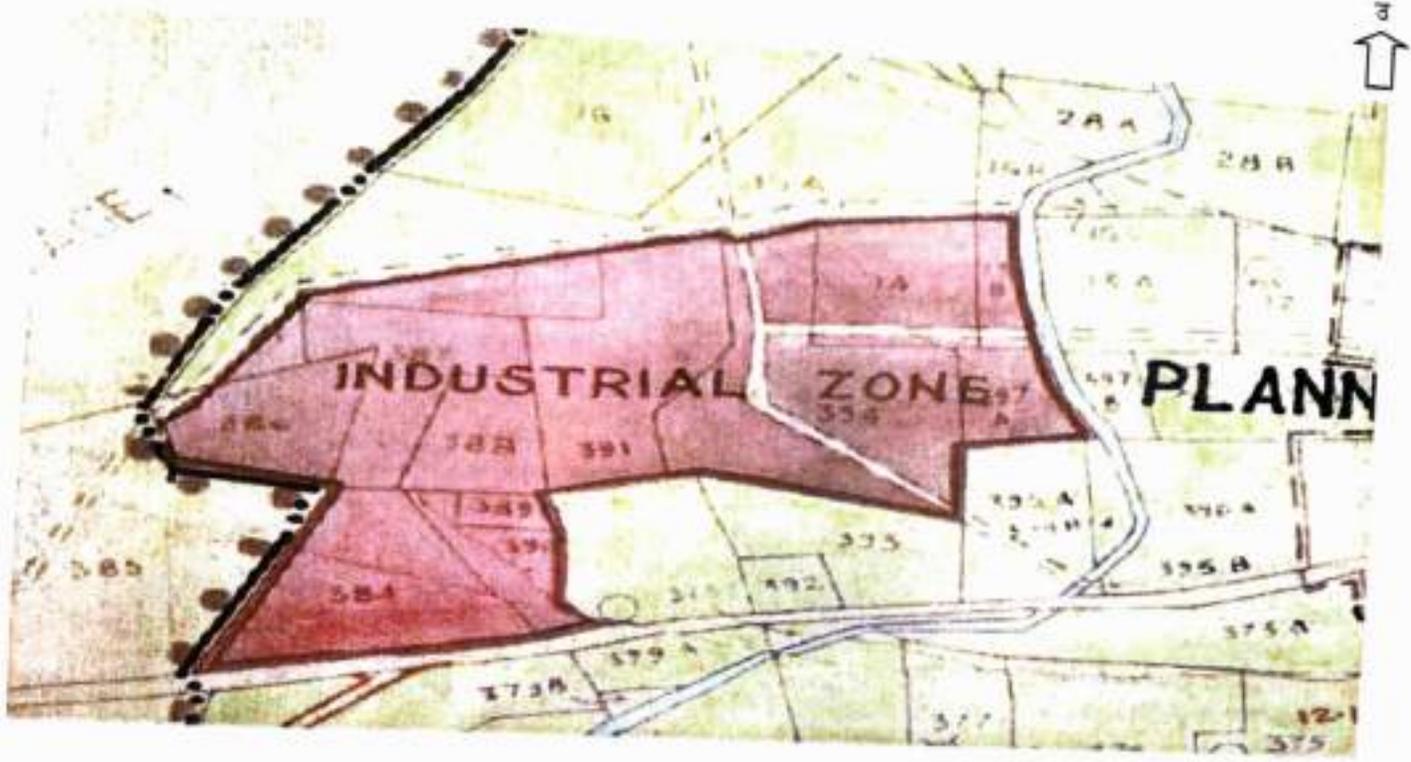
[Signature]

मुख्याधिकारी

वडगांव नगरपरिषद वडगांव

वडगांव नगरपरिषद, वडगांव जि. कोल्हापूर

शहसनाच्या नगर विकास व सार्वजनिक आरोग्य विभागाची अधिसूचना क्र. टिडोएस-२१८२/२००२/नवि-७, दि.२०/०८/१९८७ ने केली असून ती दि.१५/११/१९८७ च्या अंमलगत आली आहे. मंजूर विकास योजना वडगांव मधील रि.स.नं. ३८६ ते ३९९ व आजूबाजूचा परिसर दर्शवणारा नकाशा.



टिपण : खेज रंगीत नकाशा

- | | | | |
|-----------------------------------|--|---|--|
| १. रूढीयसंप्रदायित रूढीयस | | २. बाणिया | |
| ३. औद्योगिक / प्रस्तावित औद्योगिक | | ४. प्रस्तावित सार्वजनिक / निवासस्थानिका | |
| ५. सार्वजनिक सुविधा | | ६. जलस्थळे / प्रस्तावित वंदनील | |
| ७. वडगाव (दुक टर्मिनस वडगाव) | | ८. वनविस्तार | |
| ९. शेती विस्तार | | १०. विमानतळ पत्तेल | |
| ११. प्रस्तावित रस्ते / रस्ता रंघी | | १२. सर्वसमाप्ती / उष्णकाल पूर रंघी | |
| १३. शासन वस्तुम (१) नुसारचा वस्तु | | | |
| १४. वस्तुम (२) नुसारचा वस्तु | | | |
| १५. संपन्न सार्वजनिक | | | |

Patil
अधिकारी,
वडगांव नगरपरिषद, वडगांव.





क्र.कार्यासन -३ /चिनशेती एसआर/ ०८/१५
जिल्हाधिकारी कार्यालय, कोल्हापूर
दिनांक. ०६/०३/२०१५

त्रिपय- जमीन - कोल्हापूर

का। चडगांव ता.हातकणंगले येथील रि.स.नं.१५अ पै.,३८६/१पै.,३८७/१ पै.,३८७/२, ३८८/१,३८८/२ चे एकूण क्षेत्र २५७५० चौ.मी ची जमीन औद्योगिक प्रयोजनासाठी बिगर शेती परवानगी मिळवण्याबाबत.

वाचले.

१) श्री प्रीतम प्रफुल्ल बुणुंग व श्री राजेंद्र तवत्राप्पा बुणुंग रा.कोल्हापूर यांचा दिनांक २७/१/१५

चा अर्ज

२) मुख्यधिकारी, चडगांव नगरपरिषद यांचेकडून आलेले पत्र क्र.जा.क्र. नपा/ वाघ- २३७१/ २०१४-१५, दि.०६/१२/२०१४

४) तहसिलदार हातकणंगले यांचेकडील क्र.जमीन३/कावि-५२३/२०१३ दिनांक २६/०४/२०१३ चा अहवाल

५) चौकशीचे कागदपत्र पान क. १ ते

६) महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील कलम ४४

--: आदेश :-

श्री.प्रीतम प्रफुल्ल बुणुंग व श्री राजेंद्र तवत्राप्पा बुणुंग रा.कोल्हापूर यांनी का। चडगांव ता.हातकणंगले येथील रि.स.नं. १५अ पै.-क्षेत्र ५५० चौ.मी.,३८६/१पै.-क्षेत्र ३०००चौ.मी.,३८७/१ पै.-क्षेत्र १५०० चौ.मी.,३८७/२- ३३००चौ.मी., ३८८/१-क्षेत्र ३१०० चौ.मी., ३८८/२-क्षेत्र ६३०० चौ.मी.असे एकूण क्षेत्र २५७५०-०० चौ.मी.ही जमीन औद्योगिक प्रयोजनासाठी बिगरशेती करण्याची परवानगी मिळावी म्हणून अर्ज केला आहे.

संदर्भाधीन जमीन चडगांव नगरपरिषद हद्दीत येत असल्याने रु.०-६४ प्रति चौ. मी. या दराने होणारा चिनशेती सारा रु.१६,४८०/- व त्याच्या पाच पट रुपांतरीत कर रु.८२,४००/- (सन-२०१४-१५ वर्षासाठी चिनशेती सारा) अशी एकूण रक्कम रुपये-९८,८८०/-अर्जदार यांनी दि.०५/०३/२०१५ रोजी चलनाने सरकारी खजिन्यात जमा केलेली आहे.

याकामी झाले चौकशीवरून महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील कलम ४४ अन्वये मला असलेल्या अधिकारास अनुसरून मी,अपर जिल्हाधिकारी कोल्हापूर या द्वारे का। चडगांव ता.हातकणंगले येथील रि.स.नं.१५अ पै.,३८६/१पै.,३८७/१ पै.,३८७/२, ३८८/१,३८८/२ चे एकूण क्षेत्र- २५७५०-०० चौ.मी.(मंजूर रेखांकनानुसार सिंगल भूखंड क्षेत्र खालील तक्त्यामध्ये दर्शविलेप्रमाणे)

रेखांकनाखालील एकूण क्षेत्र २५७५०.०० चौ.मी., खुली जागा (Open (Space)- क्षेत्र २५२०.०० चौ.मी., त्याच्या चतुर्भिन्ना- पूर्वस- याच मिळकतीमधील उर्वरित मिळकत, पश्चिमेस- १५अ पै. मिळकत, उत्तरेस- याच मिळकतीपैकी उर्वरित मिळकत, दक्षिणेस- अर्मेनिटी स्पेसचे क्षेत्र, अर्मेनिटी स्पेसचे क्षेत्र- १२६०.०० चौ.मी. याच्या चतुर्भिन्ना- पूर्वस- याच मिळकतीपैकी उर्वरित मिळकत, पश्चिमेस-स.नं.३८६/१ पै.चीमिळकत,उत्तरेस-ओपन स्पेसची जागा, दक्षिणेस- स.नं.३८६/२ चौ. मिळकत, मुख्यदाराखालील निव्वळ क्षेत्र- २१९७०.०० चौ.मी.

ची जमीन औद्योगिक कारणासाठी चिनशेतीकडे घापर करणेस अर्जदार श्री.प्रोतम प्रफुल्ल हुणुंग व श्री राजेंद्र तपज्राप्पा हुणुंग रा.कोल्हापूर यांना खालील नमूद केले अटी / शर्तीस अधीन राहून परवानगी देणेत येत आहे.

अटी/शर्ती

१) अर्जदारास ज्या प्रयोजनासाठी जमिनीचा घापर करण्याची परवानगी दिलेली आहे. त्यासाठीच जमिनीचा तिच्यावरील इमारतीसह घापर करील आणि जिल्हाधिकारी-यांच्या परवानगीशिवाय त्या जमिनीचा तिच्यावरील इमारतीसह घापर इतर कोणत्याही प्रयोजनासाठी करणार नाही.

२) महाराष्ट्र जमीन महसूल अधिनियम १९६६ व त्याखालील नियमांच्या तरतुदीच्या अधिन राहून परवानगी देण्यात येत आहे.

३) अर्जदाराला हा आदेश प्राप्त झाल्याच्या तारखेपासून एक वर्षाचे आत मंजूर केलेल्या रेखांकनानुसार, अ) संबंधित स्थानिक प्राधिकरण व जिल्हाधिकारी यांना योग्य घाटत असतील असे रस्ते, नाले तयार करून त्या जमिनीचा विकास करता येईल आणि ब) सर्वेक्षण विभागाने भूखंडाचे मोजमाप आणि चिन्हांकन केल्यावर आणि असा जमिनीचा विकास केल्याशिवाय, त्यातील भूखंडाची कोणत्याही रितीने त्याला विल्हेवाट लावता येणार नाही.

४) अर्जदाराने भूखंडाची विक्री केली असेल किंवा अन्यरितीने विल्हेवाट लावली असेल तर या कार्यालयाचे आदेशात आणि सनदेमध्ये नमूद केलेल्या शर्तीच्या अधिन राहून त्या भूखंडाची विक्री किंवा अन्य रितीने विल्हेवाट लावणे व अर्जदारांनं निष्पादन करावयाच्या विलेखात (डीडमध्ये) त्यासंबंधी विशेष निर्देश करणे हे अर्जदाराचे कर्तव्य असेल.

५) वेळोवेळी कालावधीत वाढ करणेत आढी नसेल तर अर्जदाराने एक वर्षाच्या कालावधीच्या आत जमिनीचा अकृषिक घापर (एन.ए. घापर) करण्यास सुरवात करची, असे न केल्यास परवानगी रद्द करण्यात आली आहे असे मानण्यात येईल.

६) जमिनीचा अकृषिक घापर करण्यास प्रारंभ केलेची तारीख अर्जदार तलाठ्यामार्फत तहसिलदाराला एक महीन्याच्या आत कळविल, असे न केल्यास महाराष्ट्र जमिन महसूल संहिता, महाराष्ट्र जमिन महसूल (जमिनीच्या घापरात बदल व अकृषिक आकारणी) नियम, १९६९ च्या नियम ६ अन्वये कर्तव्याही करण्यास पात्र असेल.

७) अर्जदार या आदेशाच्या तारखेपासून शासनाने विहित केलेल्या प्रत्येक चौरस मिटरला रुपये ०-६४/- पेसे प्रमाणे जमिनीच्या संदर्भातील अकृषिक आकारणी उपकरासह भरील. जमिनीच्या घापरात कोणताही बदल केला असेल तर बापुर्ची आकारणी केलेल्या अकृषिक आकारणीचा हमी कालावधी अजून समाप्त व्हावयाचा आहे. ही वस्तुस्थिती विचारात न घेता वेगळ्या दराने अकृषिक आकारणी घमूल करणेत येईल.

८) दिनांक ०१/०८/२००६ पासून अकृषिक आकारणीमध्ये सुधारणा केली आहे. ती दि. ३१/७/२०१६ पर्यंत अमलात राहिल

१०) प्रस्ताधिन जमिनीचे अकृषिक परवानगीकामी प्राप्त झाले विविध विभागाकडील/खात्याकडील नाहरकत दाखल्यामधील अटी/शर्ती अर्जदारांवर बंधनकारक राहतील.

११) दि.०१ / ०८ / २००६ पासून सुधारीत दराने लागू झालेल्या अकृषिक आकारणीस शासनाकडील परीपत्रक दि.१९, सप्टेंबर, २००६ नुसार स्थगिती देण्यात आली आहे. त्यामुळे प्रकारणी जुन्या दरानेच अकृषिक आकारणी करण्यात आली आहे. मात्र भविष्यात हमी दराबाबत शासनस्तरावर होणा-या निर्णयास अनुसरून फरकाची रक्कम भरणे अर्जदारांवर बंधनकारक राहिल.

१२) या आदेशात आणि सनदेमध्ये नमूद केलेले क्षेत्र आणि अकृषिक आकारणी यामध्ये सर्वेक्षण विभागाला आढळून आलेल्या प्रत्यक्ष क्षेत्रानुसार फेरफार करता येतील.

१३) अर्जदार जमिनीचा अकृषिक घापर करण्यास परवानगी मिळाल्याच्या तारखेपासून तीन वर्षांच्या कालावधीत त्या जमिनीवर खाद्यन स्वरुपाचे इमारती बांधकाम करू शकेल.

१४) संदर्भाधिन जमीनीचे रेखांकनाला (ले-आज्जला), मुख्याधिकारी, दडगांव नगरपरिषद यांच्या वा प्रस्तावनेतील अ क्र.३ ला निर्देशित केलेल्या पत्रातील नमूद शर्तीच्या अधिन राहून अंतिम रेखांकनाला मंजुरी देण्यात येत आहे

- अ) सर्व भूखंडाचा फक्त औद्योगिक प्रयोजनासाठी वापर करण्यात येईल.
- ब) रेखांकनातील भूखंडाची उपविभागणी पुरथ परवानगी शिवाय करता येणार नाही.
- क) या रेखांकनातील भूखंडावर प्रचलित नियमावलीनुसार चटई क्षेत्र निर्देशांक अनुज्ञेय राहिल.
- ड) रेखांकनाप्रमाणे जागेवर प्रत्यक्ष आरखणीनंतर त्यातील रस्ते, आजूबाजूच्या जमिनीतील रेखांकने मंजूर झालेली असतील तर त्यातील रस्त्यांचा समन्वय [कोऑर्डिनेशन], उपअधिकार, भूमि अभिलेख, हातकरणाकाले यांच्या अभिलेखाप्रमाणे साधणे आवश्यक आहे.
- इ) रेखांकनातील अंतर्गत रस्ते व रस्त्याच्या बाजूची गटारे अर्जदारांने स्वखर्चाने बांधून पूर्ण करणे आवश्यक आहेत व बाब्याची दडगांव नगरपरिषद तानमात्र रु.१/- मोबदल्यावर हस्तांतरित करणे बंधनकारक राहिल.
- ई) रेखांकनातील खुली जागा मोजणीअंती एकूण क्षेत्राच्या १० टक्केपेक्षा कमी क्षेत्राची भरता कामा नये. ती निरंतर व नियमानुसार खुली सोडावयाची जागा म्हणून संबोधण्यात येईल. मंजूर केलेल्या रेखांकनामध्ये नियोजित केलेल्या व कायमस्वरुपी खुली सोडावयाची असा शेरा मारलेल्या खुल्या जागेवर कोणत्याही स्वरुपाचे बांधकाम न करता, सर्व भूखंडाधारकांसाठी सार्वजनिक वापराच्या दृष्टीने, त्या तशाच निरंतर खुली सोडावी लागेल. सदर जागा सार्वजनिक क्रिडांगण, बगीचा म्हणून वापरता येईल.
- ग) रेखांकनातील रस्ते हे सर्दानी वापरण्यासाठी खुले राहतील व ते सार्वजनिक जाण्यायेण्याचा मार्ग म्हणून वापरात राहतील.
- घ) रेखांकनातील कोणत्याही भूखंडामध्ये बांधकाम करण्यापूर्वी त्याबाबतचे सविस्तर बांधकाम नकाशे मंजूर करणे अर्जदारांवर बंधनकारक आहे.
- ज) अर्जदारांवर ट्री अॅक्टचे नियम बंधनकारक राहतील. तसेच रेखांकनातील हद्दीतील विकास करताना, कोणत्याही प्रकारची झाडे तोडली जाणार नाहीत. यांची दक्षता घेणे आवश्यक आहे. तसेच अर्जदारांने स्वदेशी प्रजातीच्या हेक्टरी किमान प्रमाणे १०० प्रमाणे झाडे लावून त्यांचे संगोपन करणे आवश्यक आहे.
- झ) अर्जदारांवर भारतीय दीज नियम बंधनकारक राहतील.

ल) प्रस्तावित रेखांकनामध्ये दर्शविलेल्या अर्जदार यांच्या जमिनीच्या हद्दीबाबत काही कायदेशीर बाबी उदभयित्वास त्यास अर्जदार स्वतः जबाबदार राहतील आणि त्याचे निराकरण अर्जदारांने परस्पर स्वखर्चाने करावयाचे आहे.

१५) जागेवरील प्रत्यक्ष आरखणीनंतर रेखांकनातील कोणत्याही भूखंडाचे क्षेत्रफळ हे रेखांकनात दर्शविलेल्या भूखंडाच्या क्षेत्रापेक्षा कमी भरता कामा नये व खुल्या जागेचे क्षेत्रफळ एकूण रेखांकनाखालील जागेच्या १० टक्के इतके आवश्यक आहे.

१६) अर्जदाराला महाराष्ट्र जमीन महसूल (जमीनीच्या वापरात बदल आणि अकृषिक आकारणी) नियम १९६९ ला जोडलेल्या अनुसुची धार / पाच मध्ये असलेल्या नमुन्यामध्ये जमीनीच्या अकृषिक वापरास प्रारंभ करण्याच्या संबंधातील सर्व शर्ती सनदेमध्ये सनिर्दिष्ट करून घेणे हे बंधनकारक असेल.

अ) प्रतिग्रहीताने (अर्जदारांने) या आवेशामध्ये आणि सनदेमध्ये नमूद केलेल्या कोणत्याही शर्तीचे उल्लंघन केल्यास संहितेच्या तरतुदी अन्वये ज्या शास्तीत तो पात्र असेल अशा इतर कोणत्याही शास्तीला बाधा न आणता जिल्हाधिकारी निर्देश देतील अशा बांधाच्या आणि आकारणीच्या रकमेचा भरणा केल्यावर जिल्हाधिकारी कोल्हापूर उक्त जमीन अर्जदाराच्या ताब्यात असण्याचे चालू ठेवतील . ब) उक्त खंड (अ) मध्ये काहीही नमूद केलेले असले तरी जिल्हाधिका-याकडून त्यासंबंधात विनिर्दिष्ट करण्यात येईल, अशा वेळेत या मंजूरीच्या तरतुदीचे उल्लंघन करून उभारलेली किंवा वापरणेत येणारी



कोणतीही इमारत किंवा बांधकाम काढून टाकण्याचा किंवा फेरबदल करण्याचा निर्देशावण हे जिल्हाधिकारी कोल्हापूर यांना कायदेशिर ठरेल व काढून टाकलेल्या किंवा फेर बदल केलेल्या बांधकामाचे विटानातीचे तुकडे विनिर्दिष्ट वेळेत हटविले नाहीत तर ते त्यांना हटविण्यास भाग पाडता येईल. आणि बांधकाम हटविण्याचा खर्च अर्जदाराकडून जमीन महसुलाची धक्याची असल्याप्रमाणे वसूल करण्यात येईल परवानगी देणे हे त्या त्या येथी अमलात असलेल्या अन्य कोणत्याही कायद्याच्या तरतुदींच्या अधिन आहे. आणि ती प्रकरणांशी संबंधित इतर अधिनियमांना म्हणजे उदा. मुंबई कुळयहीघाट व शेत जमीन अधिनियम १९४८ महाराष्ट्र ग्राम पंचायत अधिनियम, नगरपालिका अधिनियम इत्यादी लागू असले.

१) गा.का. तलाठी का. तलाठी व ता. हातकणंगले यांना आदेशातील रस्त्याचे क्षेत्र तसेच खुली जागा (Open Space) याची ७/१२ उत्तर मध्ये वेगळे क्षेत्र दर्शविलेले आहे व इतर हक्कात नगरपरिषद हक्क असलेचे नमूद करावे. व आदेशात नमूद केल्याप्रमाणेच क.जा.प झालेनंतर क्षेत्राचे ७/१२ तयार करावेत व त्यामध्ये या कार्यालयाच्या परवानगीशिवाय पोटविभागणी करणेची नाही.

२) प्रकरणां अर्जदारांनी पुरविलेली कोणतीही माहिती / कागदपत्रे खोटी अथवा दिशाभूल करणारी आहेत असे आढळून आल्यास सदरची मंजूरी आपोआप रद्द समजण्यात येईल.

दि.स.न.	चिगरीशेती मंजूर क्षेत्र
१५अ पै., ३८६/१ पै., ३८७/१	२५७५०-०० चौ.मी.
पै., ३८७/२, ३८८/१, ३८८/२	

सही/-

अपर जिल्हाधिकारी कोल्हापूर

प्रति,

श्री प्रीतम प्रफुल्ल हुंगुंग व श्री राजेंद्र तथन्नाथा हुंगुंग रा. कोल्हापूर



अपर जिल्हाधिकारी कोल्हापूर

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781
/4037124/4035273
Fax : 24044532/4024068 /4023516
Email : enquiry@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga
Scheme Road No. 8, Opp. Cine Planet Cinema, Near
Sion Circle, Sion (E),
Mumbai - 400 022

Consent No: BO/JD(APC)/TB-3/UAN No. 47061/E/CC-1906001294

Date- 25/06/2019

To,
M/s. Dunung Industries Pvt. Ltd.,
(Formerly M/s Preetam Enterprises),
S. No. 386/1, 387/1, 388/1, 388/2, 387/2,
Vadgaon, Tal- Hatkanangale, Dist - Kolhapur.

Subject: Consent to Establish for expansion under RED category.

Ref : 1. Existing Consent to Operate granted vide No. BO/JD(APC)/EIC No. KP-18262-
16/O/CC-1704000444, dated 11/04/2017.
2. Minutes of CC meeting held on 03/05/2019.

Your application: UAN No. 61932, Dated: 05/12/2018.

For: Consent to Establish (Expansion) under RED category.

under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to Establish is granted for a period up to Commissioning of the Project or 5 years whichever is earlier.
- The actual capital investment of the industry is Rs.- 33.31 Crores, as per certificate issued by Chartered Accountant (Existing Rs.- 28.38 Crore+ Expansion Rs.- 4.93 Crore).
- The Consent is valid only for the installation of additional Machineries/Equipments such as Induction Furnaces (2 Nos.), Paint Booths (2 Nos.), Tumb Blast Machines (2 Nos.), Shot Blasting Machine (1 No.), Robotic Fettling (Maus)- 4 Nos., Core Shooter Machine.
- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Trade effluent	5.0	As per Schedule -I	100 % Recycled/Reused within the process
2	Domestic Effluent	2.0	As per Schedule -I	For Gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack / source	Number of Stack/s	Standards to be achieved
1	Induction Furnaces (2 Nos.)	01	As per Schedule -II
2	Paint Booths (2 Nos.)	01	As per Schedule -II
3	Tumb Blast Machines (2 Nos.)	01	As per Schedule -II
4	Shot Blasting Machine (1 No.)	01	As per Schedule -II
5	Robotic Fettling Maus Machine (4 Nos.)	01	As per Schedule -II
6	Core Shooter Machine (1 No.)	01	As per Schedule -II

6. Conditions about Non Hazardous Wastes :

Sr. no.	Type Of Waste	Quantity & UoM	Disposal
1	Burnt Sand & Slag	200 MT/M	At authorized landfilling site
2	Cyclone Dust	200 MT/M	At authorized landfilling site
3	Fine Dust	100 MT/M	At authorized landfilling site

7. Conditions under Hazardous & Other Wastes (MH & TM) Rules, 2016 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Category	Quantity	UOM	Disposal
1	Chemical sludge from WWT	35.3	0.1	MT/M	CHWTSDF
2	Chemical containing residue arising from decontamination	34.1	300	Nos./M	CHWTSDF
3	Wastes/Residues containing oil	5.2	100	Kg/M	CHWTSDF
4	Wastes/ Residues	21.1	0.25	MT/M	CHWTSDF
5	Used/Spent Oil	5.1	500	Lit./M	Sale to authorized recycler/Reprocessor

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. The industry shall obtain Consent to Operate (1st) before commencement of the Expansion.
11. This is issued pursuant to the decision of Consent Committee meeting of the MPC Board held on 03/05/2019.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravikiran, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (Rs.)	DR No.	Date	Drawn On
1.	15,000/-	7610473	28/05/2018	Bank of India

Copy to:

1. Regional Officer, MPCB, Kolhapur:- You are directed to release the existing BG of Rs.- 2.0 Lakh, bearing No. 01340100000562, dated 06/03/2019, which was submitted towards submission of Board's Resolution.
2. Sub-Regional Officer, MPCB, Kolhapur:- They are directed to ensure the compliance of the consent conditions.
3. Chief Accounts Officer, MPCB, Mumbai.
4. CC/CAC desk - for record & website updation purposes.

Schedule-I.**Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your application, you are proposed to provide the Effluent Treatment Plant (ETP) with the design capacity of 15.0 CMD.
- 2) B) Trade Effluent Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Sr.No.	Parameter	Limits
1	pH	Between 5.5 to 9.0
2	Oil & Grease	Not to exceed 10 mg/l
3	Suspended Solids	Not to exceed 100 mg/l.
4	BOD 3 days 27 Deg. C.	Not to exceed 100 mg/l.
5	COD	Not to exceed 250 mg/l.
6	TDS	Not to exceed 2100 mg/l.
7	Iron (as Fe)	Not to exceed 3.0 mg/l.
8	Copper (as Cu)	Not to exceed 3.0 mg/l.

- C) The treated effluent shall 100 % Recycled/Reused within the process. There shall not be any discharge outside industry's premises.
- 2) A) As per your consent application, you are proposed to provide Sewage Treatment Plant (STP) of 15.0 CMD capacity.
- B) The Applicant shall operate the existing sewage treatment plant to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

(1)	Suspended Solids	Not to exceed	100 mg/l
(2)	BOD 3 days 27°C	Not to exceed	30 mg/l.

- C) The treated effluent shall be utilized for planation /gardening purpose only.
- 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1974 and provisions as contained in the said Act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	---
2.	Domestic purpose	2.5
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	7.0
4.	Agriculture/Gardening	---

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under Environmental Clearance / CREP guidelines.

Schedule-II.Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you are proposed to provide the Air pollution control (APC) system and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	SO ₂ Kg/Day
1.	Induction Furnaces (2 Nos.)	Cyclone Separator/Cassette type dust collector	18.0	Electricity	---	---
2.	Paint Booths (2 Nos.)	Water Curtain	18.0	Electricity	---	---
3.	Tumb Blast Machines (2 Nos.)	Cyclone Separator/Bag Filter/dust collector	18.0	Electricity	---	---
4.	Shot Blasting Machine (1 No.)	Cyclone Separator/Cassette type dust collector	18.0	Electricity	---	---
5.	Robotic Fettling Maus Machine (4 Nos.)	Cyclone Separator/Cassette type dust collector	18.0	Electricity	---	---
6.	Core Shooter Machine (1 No.)	Amine Scrubber	18.0	Electricity	---	---

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipments)
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the standards:
- (i) SPM/TPM Not to exceed 150 mg/Nm³
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof, alteration, or replacement alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III.**Details of Bank Guarantee****BG Regime:**

Sr. No.	Consent	Amount of BG Imposed	Submission period	Purpose of BG	Compliance period	Validity period
1	Consent to Establish for Expansion	5.0 Lakh	15 Days	Towards Compliance of Consent Conditions	Upto Commissioning of the Unit or 5 Years whichever is earlier	30/09/2024



Maharashtra Pollution Control Board

Schedule-IV.General Conditions:

- a) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- b) If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
- c) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- d) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- e) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- f) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- g) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- h) The industry shall recycle/reprocess/reuse/recover Hazardous & Other Wastes as per the provision contain in the H& OW(M&TM) Rules 2016, which can be recycled
- i) /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- j) The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- k) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- l) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/ Activity.
- m) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- n) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.



- o) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- p) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- q) The industry should not cause any nuisance in surrounding area.
- r) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- s) The applicant shall maintain good housekeeping.
- t) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end, with the Environment Statement.
- u) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- v) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- w) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- x) The industry shall submit quarterly statement in respect of industries' obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- y) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- z) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

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Maharashtra Pollution Control Board

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (042)

Date: 24/03/2022

No:- Format1.0/APAE Section/UAN No.0000126375/CR/CC-1217

To,
 M/s. Dunung Industries Pvt Ltd.,
 S.NO.386/1,387/1,388/1,388/2,387/2,
 Vadgaon, Tal.-Hatkanangale, Dist. Kolhapur.



Your Service is Our Duty

Sub: Renewal of Consent to Operate under Red category.

Ref: Earlier consent to operate granted vide no. BO/JD(APC)/UAN No. 74295/O/CC-2002000823 dtd. 15.02.2020

Your application No.MPCB-CONSENT-0000126375 Dated 27.11.2021

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 30/11/2024
- The capital investment of the project is Rs.41.9134 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 33.31 Crs + Expansion/Increase in C.I. - Rs.8.63 Crs)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	C.I & S.G.IRON CASTING	2000	MT/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	2.25	As per Schedule-I	Recycle /Reuse 100% in process.
2.	Domestic effluent	11.10	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Induction Furnace (3 NOS.)	1	As per Schedule -II
2	2	Paint Booths (2 Nos.)	1	As per Schedule -II



Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
3	3	Tumb Blast Machine (1 No.)	1	As per Schedule -II
4	4	Tumb Blast Machine (2 Nos.)	1	As per Schedule -II
5	5	Sand Plant	1	As per Schedule -II
6	6	DG Set (200 KVA)	1	As per Schedule -II
7	7	Shot Blasting Machines	1	As per Schedule -II
8	8	Cooling Drum	1	As per Schedule -II
9	9	Core Shooter Cold box machine (3 Nos.)	1	As per Schedule -II
10	10	Core Oven	1	As per Schedule -II
11	11	Fettling Bench Grinder	1	As per Schedule -II
12	12	Swing Grinder	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	SCRAP	1650	MT/A	-	Sale to authorized party
2	BURNT/WASTE SAND	2600	MT/A	-	Landfilling in own premises/Sale to Brick Manufacturer
3	CYCLONE DUST	12	MT/A	-	Landfilling in own premises/Sale to Brick Manufacturer
4	FINE DUST	2000	MT/A	-	Landfilling in own premises/Sale to Brick Manufacturer

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	0.05	MT/M	Landfill after treatment	CHWTSDF
2	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	200	No/M	Recycle	Sale to authorized recycler/reprocessor
3	5.2 Wastes or residues containing oil	100	Kg/M	Incineration	CHWTSDF

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
4	21.1 Process wastes, residues and sludges	0.25	MT/M	Incineration	CHWTSDF
5	5.1 Used or spent oil	50	Ltr/M	Recycle	Sale to authorized recycler/reprocessor

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall submit permission/NOC of Central Ground Water Authority within three months and submit Bank Guarantee of Rs.2.0 Lakhs within 15 days towards compliance of same.
11. The industry shall submit the company's Board Resolution stating that they will not violate the environmental laws and will not carry out expansion activities with increase in Capital Investment without obtaining prior permission of the Board. The industry shall submit the Bank Guarantee of Rs. 1.0 Lakh within 15 days towards compliance of the same.
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.

(Dr.V.M.Motghare) 23/3/2021
Joint Director (Air Pollution Control)

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	375000.00	TXN2111002338	29/11/2021	Online Payment

Balance fees with MPCB is Rs.1,25,000/- and same will be adjusted during next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Kolhapur
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 15 CMD.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	TDS	2100
(7)	Iron (as Fe)	3.0
(8)	Copper (as Cu)	3.0

- C) The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A) As per your application, you have provided Sewage Treatment Plant of designed capacity 15 CMD
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50 mg/l
2	BOD 3 days 27°C	Not to exceed	30 mg/l

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

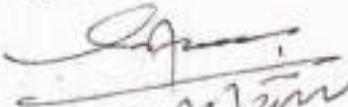


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28/3/2022

4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	16.10
2.	Domestic purpose	12.10
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	13.05
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	3.75

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.


 23/5/2022



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Induction Furnace (3 Nos.)	FES & Cassette Type Dust Collector	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm ³
2	Paint Booth (2 Nos.)	Water Curtain	18.00	ELECTRICITY 0	-	Other	-
3	Tumb Blast Machine (1 No.)	Bag filter	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm ³
4	Tumb Blast Machine (2 No.)	Bag Filter	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm ³
5	Sand Plant	Dust Collector	28.00	Electricity 0 -	-	TPM	150 Mg/Nm ³
6	DG Set (200 KVA)	Acoustic Enclosure	4.00	Diesel 30 Kg/Hr	1	SO ₂	14.4 Kg/Day
						TPM	150 Mg/Nm ³
7	Shot Blasting Machine	Dust Collector	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm ³
8	Cooling Drum	Dust Collector	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm ³
9	Core Shooter cold Box Machine (3 Nos.)	Scrubber	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm ³
10	Core Oven	FES & Wet Scrubber	18.00	ELECTRICITY 0	-	TPM	150 Mg/Nm ³
11	Fettling Bench Grinder	Cyclone	11.00	ELECTRICITY 0	-	TPM	150 Mg/Nm ³
12	Swing Grinder	Cyclone	11.00			TPM	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



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28/1/2022

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5 Lakhs	15 Days	Compliance of consent conditions	30.11.2024	31.03.2024
2	C to R	Rs. 2 Lakhs	15 Days	Permission/NOC of CGWA	Three Months	31.03.2024
3	C to R	Rs. 1 Lakh	15 Days	Board Resolution	15 Days	31.03.2024

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

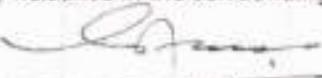
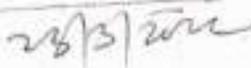
Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
 5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. 8-29016/20/90/PCI-L dated. 18.11.2009 as amended.
 11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 13. The PP shall provide personal protection equipment as per norms of Factory Act
 14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
 15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
 17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
 18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.



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[Handwritten date: 23/3/2022]

19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.



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23/3/20

32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.



(Dr.V.M.Motghare) 28/3/22
Joint Director (Air Pollution Control)





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s. Dunung Industries Pvt. Ltd.		
Project Address:	Gat No.388, A/p-kasaba Vadgaon Tal-hatkanangale, Dist-kolhapur		
Town:	Vadgaon Kasba (m Cl)	Block:	Hatkanangale
District:	Kolhapur	State:	Maharashtra
Pin Code:			
Communication Address:	Gat.no.388, A/p-kasaba Vadgaon Tal-hatkanangale, Dist-kolhapur, Hatkanangale, Kolhapur, Maharashtra - 416112		
Address of CGWB Regional Office :	Central Ground Water Board Central Region, N.s. Building, Civil Lines, Nagpur, Maharashtra - 440001		

1. NOC No.:	CGWA/NOC/IND/ORIG/2022/15099											
2. Application No.:	21-4/7743/MH/IND/2022	3. Category: (GWRE 2020)	Safe									
4. Project Status:	Existing Project	5. NOC Type:	New									
6. Valid from:	25/03/2022	7. Valid up to:	24/03/2025									
8. Ground Water Abstraction Permitted:												
	Fresh Water		Saline Water									
	Dewatering		Total									
	m ³ /day	m ³ /year	m ³ /day									
	m ³ /day	m ³ /year	m ³ /day									
	45.00	13725.00										
9. Details of ground water abstraction /Dewatering structures												
	Total Existing No.:1						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	1	0	0	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
10. Ground Water Abstraction/Restoration Charges paid (Rs.):				34556.00								
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers			Monitoring Mechanism								
				Manual			DWLR**			DWLR With Telemetry		
**DWLR - Digital Water Level Recorder	1			1			0			0		

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamsagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (calcium and iron), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in cone as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 15 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/Court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/paving area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

DUNUNG INDUSTRIES PVT LTD U-II

General Ledger from 01/09/2022 to 31/03/2023

Date	Particulars	Vch No.	Bill No. & Chq No.	Bill Date	Narration	Debit	Credit
Jaysingh R Patil							
Opening Balance						198000.00	198000.00
08/09/2022	By Water Charges	SBL/346/22-23			INVOICE NO. 08 DATED 30.08.22 (WATER SUPPLY CHARGES FOR AUGUST 2022)		39600.00
08/09/2022	To Axis Bank C/A-917020080690321	BKPM2223/1506			NEFT/AXISPO0318603153/0108092281 54_6/JAYSINGH RA	39600.00	
02/10/2022	By Water Charges	SBL/431/22-23			INVOICE NO. 9 DATED 30.09.22 (WATER SUPPLY CHARGES FOR SEPT 2022)		39600.00
07/10/2022	To Axis Bank C/A-917020080690321	BKPM2223/1185			NEFT/AXISPO0326399459/0107102212 180_6/JAYSINGH RA	39600.00	
02/11/2022	By Water Charges	SBL/514/22-23			INVOICE NO. 10 DATED 30.10.22 (WATER SUPPLY FOR THE MONTH OF OCT 2022)		39600.00
06/11/2022	To Axis Bank C/A-917020080690321	BKPM2223/1487			NEFT/AXISPO0335596749/0106112281 1_6/JAYSINGH RA	39600.00	
04/12/2022	By Water Charges	SBL/614/22-23			INVOICE NO. 11 DATED 30.11.22 (WATER SUPPLY CHARGES FOR NOV 2022)		39600.00
07/12/2022	To Axis Bank C/A-917020080690321	BKPM2223/1729			NEFT/AXISPO0344516293/0107122231 796_6/JAYSINGH RA	39600.00	
04/01/2023	By Water Charges	SBL/686/22-23			WATER SUPPLY CHARGES FOR THE MONTH OF DECEMBER 2022)		39600.00
05/01/2023	To Axis Bank C/A-917020080690321	BKPM2223/1935			NEFT/AXISPO0352878614/0106012323 438_6/JAYSINGH RA	39600.00	
04/02/2023	By Water Charges	SBL/758/22-23			INVOICE NO. 1 DATED 30.01.23 (WATER SUPPLY CHARGES FOR THE MONTH OF JAN 2023)		39600.00
07/02/2023	To Axis Bank C/A-917020080690321	BKPM2223/2176			NEFT/AXISPO0361175258/0107022310 524_6/JAYSINGH RA	39600.00	
04/03/2023	By Water Charges	SBL/861/22-23			INVOICE NO. 02 DATED 28.02.23 (WATER SUPPLY CHARGES FOR FEB 2023)		39600.00
05/03/2023	To Axis Bank C/A-917020080690321	BKPM2223/2402			NEFT/AXISPO0369606879/0105032310 79_6/JAYSINGH RA	39600.00	
Total						277200.00	277200.00
Closing Balance							

Member No. : 761



Estd. - 1983

SHIROLI MANUFACTURER'S ASSOCIATION KOLHAPUR

Smak Bhavan, MIDC Shiroli, Kolhapur. Phone: 0230-2468001

CERTIFICATE OF MEMBERSHIP

M/S. Dunung Industries

Plot No 388, Peth Vadgaon, Kolhapur

Is a honourable member of our Association.

Shiroli (Kolhapur)
Date : 01/01/2019

Mr. Atul Patil
Vice-Chairman

Mr. Raju Patil
Chairman

Manifest For Hazardous And Other Waste

Submitted Date : 04-12-2021

Apply as Generator

Unit Name	Plant Name	Submit To
Dunung Industries Pvt. Ltd.	Dunung Industries Pvt. Ltd.	SRO-Kolhapur

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Dunung Industries Pvt. Ltd	Gat No. 388, A/P-Kasaba Vadgaon, Tal:Hatkanangle	9881908375	support@dunungindustries.in

Sender authorisation No	Manifest Document No	Membership No (If any)
BO/JD/APC/JAN.74295/O/CC-200200823 DTD.15/02/2020	MPC8-HW_MANIFEST-0000159837	MEPL/30000656

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s.SONU ROADLINES, Plot No. 442,Society No.6, Near shivaji Udhyan ,R.K Nagar, Pachgaon,Kolhapur	MH10Z2844	PLOT NO.442, SOCIETY NO. 6,NEAR SHIVAJI UDYAN,R.K. NAGAR , PACHGOAN, KOLHAPUR	9175581114	sonuroadlines33@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	04-12-2021	5.2 Wastes or residues containing oil	WASTE OR RESIDUE CONTAINING OIL (HAND GLOVES/ OILY COTTON WASTE)	0.144	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	info@mepl@smst.co.in
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
0				SOLID				USE PPE				
2	04-12-2021	21.3 Process wastes, residues and sludges	Paint Sludge	1.919	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	info@mepl@smst.co.in
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
0				SOLID				USE PPE				
3	04-12-2021	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	EMPTY TINS, BARRELS (25 LTR-37 NOS., 20LTR-43 Nos., 15 LTR- 22 Nos., 5 LTR- 25Nos. Total-127 Nos.)	127	Nos	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	info@mepl@smst.co.in
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
127				SOLID				USE PPE				

4	04-12-2021	35.3 Chemical sludge from waste water treatment	ETP SLUDGE	0.056	MT	CHWTSDF Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	213B670352	infomepl@smsl.co.in
Number of Containers			Physical Form			Special Handling Instructions And Additional Information					
0			SOLID			USE PPE					

Manifest For Hazardous And Other Waste

Submitted Date : 17-01-2022

Apply as Generator

Unit Name	Plant Name	Submit To
Dunung Industries Pvt. Ltd.	Dunung Industries Pvt. Ltd.	SRO-Kolhapur

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Dunung Industries Pvt. Ltd	Gat No. 388, A/P-Kasaba Vadgaon, TalHatkanangle	9881908375	support@dunungindustries.in

Sender authorisation No	Manifest Document No	Membership No (If any)
BO/JD(APC)/UAN.74295/O/CC-200200823 DTD.15/02/2020	MPCB-HW_MANIFEST-0000173943	MEPL/30000656

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s.SONU ROADLINES, Plot No. 442,Society No.6, Near shivaji Udhyan ,R.K Nagar, Pachgaon,Kolhapur	MH1022844	PLOT NO.442, SOCIETY NO. 6,NEAR SHIVAJI UDYAN,R.K. NAGAR , PACHGOAN, KOLHAPUR	9175581114	sonuroadlines33@gmail.com

Waste Disposal Details													
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit	
1	17-01-2022	35.3 Chemical sludge from waste water treatment	ETP Sludge	0.056	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	in@mepl@smsl.co.in	
Number of Containers				Physical Form				Special Handling Instructions And Additional Information					
0				solid				USE PPE					

Manifest For Hazardous And Other Waste

Submitted Date : 28-06-2022

Apply as Generator

Unit Name	Plant Name	Submit To
Dunung Industries Pvt. Ltd.	Dunung Industries Pvt. Ltd.	SRO-Kolhapur

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
M/s. DUNUNG INDUSTRIES PVT. LTD	S.NO.386/1,387/1,388/1,388/2,387/2,VADGAON,TALHATKANANGALE,DIST-KOLHAPUR	8975002355	support@dunungindustries.in

Sender authorisation No	Manifest Document No	Membership No (If any)
Format 1.0/APAE SECTION/UAN NO. MPCB-CONSENT-0000126375 /CR/CC/-1217	MPCB-HW_MANIFEST-0000240287	MEPL/30000656

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s. Devshree Transport, A/p. Kodoli, Tal. Panhala, Dist. Kolhapur	MH-06/K-2811	NIVRUTTI COLONY, WARANANAGAR, KODOLI TAL- PANHALA DIST-KOLHAPUR	9970584482	ramchandrachavan4482@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	28-06-2022	21.1 Process wastes, residues and sludges	Paint Sludge	1.1722	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	infomepl@smsl.co.in
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
0				SOLID				USE PPE				
2	28-06-2022	5.2 Wastes or residues containing oil	WASTE OR RESIDUE CONTAINING OIL (HAND GLOVES/ OILY COTTON WASTE)	0.0314	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	infomepl@smsl.co.in
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
0				SOLID				USE PPE				
3	28-06-2022	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	EMPTY TINS, BARRELS (20 LTR-40 NOS., 5 LTR-44 NOS. TOTAL- 84 NOS.)	84	Nos	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	infomepl@smsl.co.in
Number of Containers				Physical Form				Special Handling Instructions And Additional Information				
84				SOLID				USE PPE				

4	28-06-2022	35.3 Chemical sludge from waste water treatment	ETP SLUDGE	0.0016	MT	CHWTSDF Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	Ms. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	infomepl@smsl.co.in
Number of Containers			Physical Form			Special Handling Instructions And Additional Information					
0			SOLID			USE PPE					

Manifest For Hazardous And Other Waste

Submitted Date : 09-10-2022

Apply as Generator

Unit Name	Plant Name	Submit To
Dunung Industries Pvt. Ltd.	Dunung Industries Pvt. Ltd.	SRO-Kolhapur

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Dunung Industries Pvt. Ltd.	S.NO.386/1,387/1,388/1,388/2,387/2,VADGAON,TAL-HATKANANGALE,DIST-KOLHAPUR	8975002355	support@dunungindustries.in

Sender authorisation No	Manifest Document No	Membership No (if any)
FORMAT 1.0/APAE SECTION/UAN NO.0000126375/CR/CC-1217	MPCB-HW_MANIFEST-0000275071	MEPL/30000656

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s.SONU ROADLINES, Plot No. 442.Society No.6, Near shivaji Udhyan ,R.K Nagar, Pachgaon,Kolhapur	MH10Z2844	PLOT NO 442, R.K. NAGAR KOLHAPUR	9767572756	sonuroadlines33@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	09-10-2022	5.2 Wastes or residues containing oil	WASTE OR RESIDUE CONTAINING OIL (HAND GLOVES/ OILY COTTON WASTE)	0.060	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	infoepi@smsl.co.in
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
0		SOLID		USE PPE								
2	09-10-2022	35.3 Chemical sludge from waste water treatment	ETP SLUDGE	0.050	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	infoepi@smsl.co.in
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
0		SOLID		USE PPE								
3	09-10-2022	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	EMPTY TINS, BARRELS (20 LTR-5 NOS., 4 LTR-35 NOS. TOTAL- 40 NOS.)	40	Nos	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	infoepi@smsl.co.in
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
40		SOLID		USE PPE								

4	09-10-2022	21.1 Process wastes, residues and sludges	Paint Sludge	0.028	MT	CHWTSDF	Maharashtra M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	2138670352	info@mepl@msl.co.in
Number of Containers			Physical Form				Special Handling Instructions And Additional Information				
0			SOLID				USE PPE				

Manifest For Hazardous And Other Waste

Submitted Date : 11-01-2023

Apply as Generator

Unit Name	Plant Name	Submit To
Dunung Industries Pvt. Ltd.	Dunung Industries Pvt. Ltd.	SRO-Kolhapur

Sender name and mailing address (including phone no. and email.)			
Sender Name	Sender Address	Sender Mobile No.	Sender Email
Dunung Industries Pvt. Ltd.	S.NO.386/1,387/1,388/1,388/2,387/2,VADGAON,TAL-HATKANANGALE,DIST-KOLHAPUR	8975002355	support@dunungindustries.in

Sender authorisation No	Manifest Document No	Membership No (If any)
FORMAT 1.0/APAE SECTION/UAN NO.0000126375/CR/CC-1217	MPCB-HW_MANIFEST-0000311163	MEPL/30000656

Transporter's name and address (including phone no. and email.)				
Transporter Name	Vehicle No.	Transporter Address	Transporter Mobile No.	Transporter Email
M/s.SONU ROADLINES, Plot No. 442,Society No.6, Near shivaji Udhyan ,R.K Nagar, Pachgaon,Kolhapur	MH10Z2B44	PLOT NO 442, R.K, NAGAR KOLHAPUR	9767572756	sonuroadlines33@gmail.com

Waste Disposal Details												
Sr No	Date	Waste Category	Waste Name	Waste QTY	Waste Unit	Waste Disposal To	Facility	State	Name of unit	Address of unit	Contact of unit	Email of unit
1	11-01-2023	5.2 Wastes or residues containing oil	WASTE OR RESIDUE CONTAINING OIL (HAND GLOVES/ OILY COTTON WASTE)	0.054	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	9850620551	vaibhav.gurav@smsl.co.in
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
0		SOLID		USE PPE								
2	11-01-2023	21.1 Process wastes, residues and sludges	Paint Sludge	0.634	MT	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	9850620551	vaibhav.gurav@smsl.co.in
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
0		SOLID		Packed in plastic bags. USE PPE								
3	11-01-2023	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	EMPTY TINS, BARRELS (40 LTR-6 NOS., 25 LTR-27 NOS, 5 LTR. - 25 NOS.TOTAL- 58 NOS.)	58	Nos	CHWTSDF	M/s. Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	9850620551	vaibhav.gurav@smsl.co.in
Number of Containers		Physical Form		Special Handling Instructions And Additional Information								
58		SOLID		USE PPE								

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4	11-01-2023	35.3 Chemical sludge from waste water treatment	ETP SLUDGE	0.042	MT	CHWTSDF	Maharashtra Maharashtra Environ Power Ltd. (MEPL), Ranjangaon, Pune.	Maharashtra	M/s. Maharashtra Environ Power Ltd. (MEPL)	Ranjangaon, Pune.	9850620551	vaibhav.gurav@smsl.co.in
Number of Containers			Physical Form				Special Handling Instructions And Additional Information					
0			SOLID				USE PPE					

Ja.No./Technology/Pollution Board/
Soil Sampling/39/2023
Taluka Agriculture Officer,
Hatkanangale , Date- 16/01/2023

To,
Hon .District Superintendent Agriculture
Officer , Kolhapur

Subject - Regarding submission of soil sample inspection report of the samples collected as per the directions given by the Hon'ble NGT (WZ) Pune in Original Application No. 81/2022 filed by Shri Shantinath Devappa Hukkeri against M/s Dunung Industries Pvt. Ltd. And Oth.

Ref-

- 1) Your telephonic message dated 29/11/2022.
- 2) Visit of the committee constituted by Hon'ble NGT on 30/11/2022.
- 3) Letter No. 12/2023 Kolhapur dated 13/01/2023 from District Soil Survey and Soil Testing Officer, Kolhapur.

Sir,

Shri. Shantinath Devappa Hukkeri, has filed an Original Application No. 81/2022 before the Hon'ble NGT, Pune regarding the pollution and the damage to his agricultural land due to Dunung Industries Pvt. Ltd. and claiming compensation.

Accordingly, the Hon'ble NGT vide its order dated 30/09/2022 has constituted a committee comprising of representative of Central Pollution Control Board, representative of Maharashtra Pollution Control Board and representative of District Superintendent Agriculture Office (Taluka Agriculture Officer, Hatkanangle). As per the directions given by Hon'ble NGT committee visited the said complainant's area on 30/11/2022. During the said visit, the concerned farmer i.e. Shri. Shantinath Devappa Hukkeri requested to check the entire soil sample especially iron and copper particulates in soil. Accordingly, 04 samples of the concerned farmer and 12 samples of other 03 neighbouring farmers wherein total 16 soil samples were given to the District Soil Survey and Soil Testing Laboratory, Kolhapur for testing. The said reference no. As per the above reference no. 3 letter the laboratory has tested the said soil samples and submitted the soil health report to this office. As per the soil health report

submitted by laboratory, it has been observed that iron (4.5 to 99.99) and copper (0.20 to 99.99) found in soil are within stipulated parameters which is suitable for cultivation and it will not damage the crops. The said reports are submitted herewith for your kind persual and you are therefore kindly requested to submit the said land health reports to the Regional Officer, MPCB, Kolhapur.



Taluka Agriculture Officer'
Hatkanangale

Copy to-

Hon. Sub-Divisional Agriculture Officer, Kolhapur

महाराष्ट्र शासन



कृषि विभाग

जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305394
प्रयोगशाळा नमूना क्रमांक	27280202200048016	गाव	वडगाव
शेतकऱ्याचे नाव	महादेव शंकर पन्हाळकर	तालुका	हातकणंगले
सर्व्हे 1 गट क्रमांक	0101 no 2 regular soil	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (pH)	सामु	6.5-7.5	7.00	किंचित अल्कली
2	धारता (EC)	(सि.सा.सेमी)	0-1	0.13	साधारण
3	संदिग्ध कार्बन (OC)	(टक्के)	0.40-0.60	0.23	कमी
4	स्फुरद (P)	(किलो/हे)	14-21	93.52	अत्यंत भरपूर
5	पालाश (K)	(किलो/हे)	150-200	363.32	अत्यंत भरपूर
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	2.77	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	31.36	पुरेसे

पुडीत पिक क्रमांक 1 उस (अडसाती)

पुडीत पिक क्रमांक 2 उस (खोडवा)

पिकाची जात

पिकाची जात

आवश्यक मात्रा (कि.ग्रा./हेक्टर)

आवश्यक मात्रा (कि.ग्रा./हेक्टर)

नं	स्फुरद	पालाश	नं	स्फुरद	पालाश		
500	85	85	313	58	58		
रासायनिक खते		रासायनिक खते		रासायनिक खते			
देण्याच्या वेळा		देण्याच्या वेळा		देण्याच्या वेळा			
खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)	यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)	यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश
लागवडीवेळी	110	270	70	लागवडीनंतर पहिले पाणी	70	190	50
लागवडीनंतर 6-8 आठवडे	430	0	0	लागवडीनंतर 6-8 आठवडे	270	0	0
लागवडीनंतर 12-16 आठवडे	110	0	0	लागवडीनंतर 12-16 आठवडे	70	0	0
बांधणी	430	270	70	बांधणी वेळी	270	170	50

* यूरिया १५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

टिप 1. सदरचा अहवाल कोटोच्या कामासाठी घालणार नाही.

2. विविध खतांचे संवोधन परिगणनेसाठी कृषिक ऑप मधील खत गणकर्वराचा वापर करावा.



जिल्हा मृद सर्वेक्षण व मृद पाहणी अधिकारी

कोल्हापूर

09-January-2023



जमीन आरोग्य पत्रिका (सुषि.पातळी)

नमूना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305394
एयोगशाळा नमूना क्रमांक	27280202200046015	गांव	वडगाव
शेतक-याचे नाव	महादेव शंकर फन्हाडकर plot	तालुका	हातकणंगले
सर्व्हे 1 गट क्रमांक	8842 surface soil क्षमणध्वनी 0	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (pH)	सामु	6.5-7.5	7.10	किंचित अल्कली
2	क्षारता (EC)	(मिसा/सेमी)	0-1	0.32	साधारण
3	सॅटिव कार्बन (OC)	(टक्के)	0.40-0.60	0.51	मध्यम
4	स्फुरद (P)	(किलो/हे)	14-21	125.46	अत्यंत भरपूर
5	पाताश (K)	(किलो/हे)	150-200	319.28	अत्यंत भरपूर
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	2.24	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	19.64	पुरेसे

पृथीत पिक क्रमांक 1 उस (अडसाली)				पृथीत पिक क्रमांक 2 उस (खोडवा)			
पिकाची जात				पिकाची जात			
आवश्यक मात्रा (कि.ग्रा./हेक्टर)				आवश्यक मात्रा (कि.ग्रा./हेक्टर)			
नं	स्फुरद	पाताश		नं	स्फुरद	पाताश	
400	85	85		250	58	58	
रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
	यूरिया	सिंगल सुपर फॉस्फेट	न्यूरेंट ऑफ पोटॅश		यूरिया	सिंगल सुपर फॉस्फेट	न्यूरेंट ऑफ पोटॅश
लागवडीवेळी	90	270	70	तोडणीनंतर पहिले पाणी	50	190	50
लागवडीनंतर 6-8 आठवड्य़े	350	0	0	लागवडीनंतर 6-8 आठवड्य़े	220	0	0
लागवडीनंतर 12-16 आठवड्य़े	90	0	0	लागवडीनंतर 12-16 आठवड्य़े	50	0	0
वांधणी	350	270	70	वांधणी वेळी	220	170	50

* यूरिया 44 किलो = एक बॅग, इतर खते 40 किलो = एक बॅग

टिप 1. सदरचा अहवाल कोर्टाच्या कामासाठी घालणार नाही.

2. विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑफ मधील खत नणकयंत्राचा वापर करावा.



जिल्हा मृद सर्वेक्षण व मृद वाचणी अधिकारी
कोल्हापूर
09-January-2023



जमीन आरोग्य परिका (सुपि.पातळी)

नमूना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य परिका क्रमांक	2734034210305394
प्रयोगशाळा नमूना क्रमांक	2728O202200046014	गांव	वडगाव
शेतक-याचे नाव	महादेव शंकर पन्हाळकर	तालुका	हातकणंगले
सर्व् 1 गट क्रमांक	Plot no 1 regular soil	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (pH)	सामु	6.5-7.5	7.30	किंचित अल्कली
2	क्षारता (EC)	(मिगा/सेमी)	0-1	0.14	साधारण
3	संघ्रिय कार्बन (OC)	(टक्के)	0.40-0.60	0.47	मध्यम
4	स्फुरद (P)	(किलो/हे)	14-21	88.25	अत्यंत भरपूर
5	पालाश (K)	(किलो/हे)	150-200	418.36	अत्यंत भरपूर
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	2.37	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	19.07	पुरेसे

पुढील पिक क्रमांक 1 उस (अडसाली)			पुढील पिक क्रमांक 2 उस (खोडवा)				
पिकाची जात			पिकाची जात				
आवश्यक मात्रा (कि.ग्रा./हेक्टर)			आवश्यक मात्रा (कि.ग्रा./हेक्टर)				
नत्र	स्फुरद	पालाश	नत्र	स्फुरद	पालाश		
400	85	85	250	58	58		
रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
	यूरिया	सिंगल सुपर फॉस्फेट	स्फुरद ऑफ पोटॅश		यूरिया	सिंगल सुपर फॉस्फेट	स्फुरद ऑफ पोटॅश
लागवडीवेळी	90	270	70	तोडणीनंतर पहिले पाणी	50	190	50
लागवडीनंतर 6-8 आठवडे	350	0	0	लागवडीनंतर 6-8 आठवडे	220	0	0
लागवडीनंतर 12-16 आठवडे	90	0	0	लागवडीनंतर 12-16 आठवडे	50	0	0
बांधणी	350	270	70	बांधणी वेळी	220	170	50

* यूरिया 45 किलो = एक बॅग, इतर खते 40 किलो = एक बॅग

टिप 1. सदरचा अहवाल कोर्टाच्या कामशाही चालणार नाही.

2. विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑफ मधील खत गणकवशाचा वापर करावा.



जिल्हा मृद संशोधन व मृद/बांधणी अधिकारी
कोल्हापूर
09-January-2023



जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार: सर्वसाधारण + सूक्ष्म मूलद्रव्ये
 प्रयोगशाळा नमूना क्रमांक: 2728O202200046013
 शेतक-याचे नाव: महादेव शंकर पन्हाळकर
 सर्व्हे 1 गट क्रमांक: 0
 जमीन आरोग्य पत्रिका क्रमांक: 2734034210305394
 गांव: वडगाव
 तालुका: हातकणंगले
 जिल्हा: कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (pH)	सामु	6.5-7.5	7.10	किंचित अल्कली
2	सारता (EC)	(मिगा/सेमी)	0-1	0.24	साधारण
3	सेटिव कार्बन (OC)	(टक्के)	0.40-0.60	0.48	मध्यम
4	स्फुरद (P)	(किलो/हे)	14-21	111.63	अत्यंत भरपूर
5	पाताश (K)	(किलो/हे)	150-200	440.38	अत्यंत भरपूर
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	3.14	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	5.85	पुरेसे

पुढील पिक क्रमांक 1 उस (अडसाली)			पुढील पिक क्रमांक 2 उस (खोडवा)				
पिकाची जात			पिकाची जात				
आवश्यक मात्रा (कि.ग्रा./हेक्टर)			आवश्यक मात्रा (कि.ग्रा./हेक्टर)				
नत्र	स्फुरद	पाताश	नत्र	स्फुरद	पाताश		
400	85	85	250	58	58		
रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
	यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश		यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश
लागवडीवेळी	90	270	70	तोडणीनंतर पहिले पाणी	50	190	50
लागवडीनंतर 6-8 आठवडू	350	0	0	लागवडीनंतर 6-8 आठवडू	220	0	0
लागवडीनंतर 12-16 आठव	90	0	0	लागवडीनंतर 12-16 आठवडू	50	0	0
वांधणी	350	270	70	वांधणी वेळी	220	170	50

* यूरिया ४५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

- सदरचा अहवाल कोर्टाच्या कामासाठी घालणार नाही.
- विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑफ मधील खत गणकयंत्राचा वापर करावा.



जिल्हा मृद सर्वेक्षण व मृद वांधणी अधिकारी
 कोल्हापूर
 09-January-2023



जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमुना प्रकार	सर्वसाधारण + सुवस मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305394/1
पर्योगशाळा नमुना क्रमांक	2728O202200046012	गांव	वडगाव
शेतक-याचे नाव	हरी गणपती घनहाळकर plot	तानुका	हातकणंगले
सर्व्ही 1 गट क्रमांक	B84/2 regular soil भ्रमणध्वनी 0	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामू (pH)	सामू	6.5-7.5	6.60	उदासीन
2	क्षारता (EC)	(मि.सा./सेमी)	0-1	0.08	साधारण
3	सोट्रिय कार्बन (OC)	(टक्के)	0.40-0.60	0.24	कमी
4	स्फुरद (P)	(किलो/हे)	14-21	97.47	अत्यंत भरपूर
5	पालाश (K)	(किलो/हे)	150-200	264.23	भरपूर
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	2.17	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	20.04	पुरेसे

पूढील पिक क्रमांक 1 उस (अडताली)

पीकाची जात

पूढील पिक क्रमांक 2 उस (खोडवा)

पीकाची जात

आवश्यक मात्रा

(कि.ग्रा./हेक्टर)

आवश्यक मात्रा

(कि.ग्रा./हेक्टर)

नव

स्फुरद

पालाश

नव

स्फुरद

पालाश

500

85

128

313

58

86

रासायनिक खते

खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)

रासायनिक खते

खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)

देण्याच्या वेळा

यूरिया

सिंगल सुपर

म्युरेट ऑफ

देण्याच्या वेळा

यूरिया

सिंगल सुपर

म्युरेट ऑफ

फॉस्फेट

पोटॅश

फॉस्फेट

पोटॅश

लागवडीवेळी

110

270

110

तोडणीनंतर पहिले पाणी

70

190

70

लागवडीनंतर 6-8 आठवड्य़े

430

0

0

लागवडीनंतर 6-8 आठवड्य़े

270

0

0

लागवडीनंतर 12-16 आठवड्य़े

110

0

0

लागवडीनंतर 12-16 आठवड्य़े

70

0

0

सांधणी

430

270

110

सांधणी वेळी

270

170

70

* यूरिया ४५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

टिप 1. सदरचा अहवाल कोर्टाच्या कामासाठी घालणार नाही.

2. विविध खतांचे संयोजन परिणामेसाठी कृषिक ऑप मधील खत गणकयंत्राचा वापर करावा.



जिल्हा मृद सर्वेक्षण व मृद चाचणी अधिकारी

कोल्हापूर

09-January-2023



जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305394/1
प्रयोगशाळा नमूना क्रमांक	27280202200046011	गांव	वडगाव
शेतक-याचे नाव	हरी गणपती पन्हाळकर plot	तालुका	हातकणंगले
सर्व्हे 1 गट क्रमांक	विश्वे surface soil क्षमणाध्वनी 0	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामू (pH)	सामू	6.5-7.5	6.60	उदासीन
2	क्षारता (EC)	(मिसा/सेमी)	0-1	0.20	साधारण
3	सैदिय कार्बन (OC)	(टक्के)	0.40-0.60	0.20	कमी
4	स्फुरद (P)	(किलो/हे)	14-21	83.64	अत्यंत भरपूर
5	पासाश (K)	(किलो/हे)	150-200	209.18	साधारण भरपूर
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	1.85	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	18.53	पुरेसे

पृथील पिक क्रमांक 1 उस (अडसाली)

पीकाची जात

पृथील पिक क्रमांक 2 उस (खोडवा)

पीकाची जात

आवश्यक मात्रा

(कि.ग्रा./हेक्टर)

आवश्यक मात्रा

(कि.ग्रा./हेक्टर)

नं	स्फुरद	पासाश	नं	स्फुरद	पासाश		
500	85	153	313	58	104		
रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
	यूरिया	सिंगल सुपर फॉस्फेट	न्युरेट ऑफ पोटॅश		यूरिया	सिंगल सुपर फॉस्फेट	न्युरेट ऑफ पोटॅश
लागवडीवेळी	110	270	130	तोडणीनंतर पहिले पाणी	70	190	90
लागवडीनंतर 6-8 आठवडू	430	0	0	लागवडीनंतर 6-8 आठवडू	270	0	0
लागवडीनंतर 12-16 आठवडू	110	0	0	लागवडीनंतर 12-16 आठवडू	70	0	0
बांधणी	430	270	130	बांधणी वेळी	270	170	80

* यूरिया 44 किलो = एक बॅग, इतर खते 40 किलो = एक बॅग

टिप 1. सदरचा अहवाल कोर्टाच्या कामासाठी घालणार नाही.

2. विविध खतांचे संयोजन परिणामेसाठी कृषिक ऑप मधील खत गणकापराचा वापर करावा.



जिल्हा मूद सर्वेक्षण व मूद घावणी अधिकारी
कोल्हापूर
09-January-2023



जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305394/1
प्रयोगशाळा नमूना क्रमांक	27280202200046010	गांव	वडगाव
शेतकऱ्याचे नाव	हरी गणपती पन्हाळकर plot	तालुका	हातकणंगले
सर्व्ही 1 नट क्रमांक	284/1 regular soil भ्रमणधनी 0	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (pH)	सामु	6.5-7.5	6.90	उदासीन
2	क्षारता (EC)	(मिगा/सेमी)	0-1	0.09	साधारण
3	सैद्ध्य कार्बन (OC)	(टक्के)	0.40-0.60	0.74	साधारण भरपूर
4	स्फुरद (P)	(किलो/हे)	14-21	81.66	अत्यंत भरपूर
5	पालाश (K)	(किलो/हे)	150-200	451.39	अत्यंत भरपूर
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	2.40	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	15.45	पुरेसे

पुढील पिक क्रमांक 1 उस (अडसासी)

पिकाची जात

पुढील पिक क्रमांक 2 उस (खोडवा)

पिकाची जात

आवश्यक मात्रा (कि.ग्रा./हेक्टर)

आवश्यक मात्रा (कि.ग्रा./हेक्टर)

अव	स्फुरद	पालाश	अव	स्फुरद	पालाश		
360	85	85	225	58	58		
रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
	यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश		यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश
सागवडीवेळी	80	270	70	सागवडीनंतर पहिले पाणी	50	190	50
सागवडीनंतर 6-8 आठवडे	310	0	0	सागवडीनंतर 6-8 आठवडे	200	0	0
सागवडीनंतर 12-16 आठवडे	80	0	0	सागवडीनंतर 12-16 आठवडे	50	0	0
बांधणी	310	270	70	बांधणी वेळी	200	170	50

* यूरिया 49 किलो = एक बॅग, इतर खते 40 किलो = एक बॅग

टिप 1. सदरचा अहवाल कोटीच्या कामासाठी घालणार नाही.

2. विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑप मधील खत गणकचंदाचा वापर करावा.



जिल्हा मृद सर्वेक्षण व मृद चाचणी अधिकारी
कोल्हापूर
09-January-2023



जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305394/1
पयोगशाळा नमूना क्रमांक	2728O202200046009	गांव	वडगाव
घेतक-याचे नाव	हरी गणपती फन्हाडकर plot	तालुका	हातकणंगले
सर्व्हे 1 गट क्रमांक	सं४४ surface soil भ्रमणध्वनी 0	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामू (pH)	सामू	6.5-7.5	6.90	उदासीन
2	हारता (EC)	(मिगा/सेमी)	0-1	0.11	साधारण
3	सेंटिय कार्बन (OC)	(टक्के)	0.40-0.60	0.45	मध्यम
4	स्फुरद (P)	(किग्री/हे)	14-21	82.32	अत्यंत भरपूर
5	पालाश (K)	(किग्री/हे)	150-200	704.61	अत्यंत भरपूर
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	2.52	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	16.29	पुरेसे

पुढील पिक क्रमांक 1 उस (अडसानी)

पुढील पिक क्रमांक 2 उस (खोडवा)

पिकाची जात

पिकाची जात

आवश्यक मात्रा (कि.ग्रा./हेक्टर)

आवश्यक मात्रा (कि.ग्रा./हेक्टर)

नत्र	स्फुरद	पालाश	नत्र	स्फुरद	पालाश		
400	85	85	250	58	58		
रासायनिक खते देण्याच्या वेळा			रासायनिक खते देण्याच्या वेळा				
खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)				
यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश	यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश		
लागवडीवेळी	90	270	70	लागवडीनंतर पहिले पाणी	50	190	50
लागवडीनंतर 6-8 आठवडू	350	0	0	लागवडीनंतर 6-8 आठवडू	220	0	0
लागवडीनंतर 12-16 आठवडू	90	0	0	लागवडीनंतर 12-16 आठवडू	50	0	0
बांधणी	350	270	70	बांधणी वेळी	220	170	50

* यूरिया ४५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

टिप 1. सदरचा अहवाल मोठीप्या कामासाठी घालणार नाही.

2. विविध खतांचे संचोदन परिगणनेसाठी कृषिक अॅप मधील खत गणकयंत्राचा वापर करावा.



जिल्हा मूद संवर्क्षण व मूद घाघणी अधिकारी
कोल्हापूर
09-January-2023



जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार	सबसेसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305364/2
पयोगशाळा नमूना क्रमांक	27280202200046008	गांव	वडगाव
शेतक-याचे नाव	सचिन राजन शेठे plot no	तालुका	हाताकणंगले
सर्व्हे 1 गट क्रमांक	264629ular soil	ग्रामणध्वनी	0
		जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (pH)	सामु	6.5-7.5	8.00	मध्यम अल्कली
2	क्षारता (EC)	(मि.सा.सेमी)	0-1	0.06	साधारण
3	सेटिय कार्बन (OC)	(एकव.)	0.40-0.60	0.20	कमी
4	स्फुरद (P)	(मि.ग्रा./हे.)	14-21	36.22	अत्यंत भरपूर
5	घालाश (K)	(मि.ग्रा./हे.)	150-200	110.10	कमी
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	2.54	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	7.71	पुरेसे

पुढील पिक क्रमांक 1 उस (अडसाली)			पुढील पिक क्रमांक 2 उस (अडसाली)				
पिकाची जात			पिकाची जात				
आवश्यक मात्रा (कि.ग्रा./हेक्टर)			आवश्यक मात्रा (कि.ग्रा./हेक्टर)				
नव	स्फुरद	घालाश	नव	स्फुरद	घालाश		
500	85	213	500	85	213		
रासायनिक खते	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
	दुग्धाच्या वेळा	यूरिया	सिंगल सुपर फोस्फेट		दुग्धाच्या वेळा	यूरिया	सिंगल सुपर फोस्फेट
लागवडीवेळी	110	270	180	लागवडीवेळी	110	270	180
लागवडीनंतर 6-8 आठवडे	430	0	0	लागवडीनंतर 6-8 आठवडे	430	0	0
लागवडीनंतर 12-16 आठवडे	110	0	0	लागवडीनंतर 12-16 आठवडे	110	0	0
वांधणी	430	270	180	वांधणी	430	270	180

* यूरिया ४५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

टिप 1. सदरचा अहवाल कोर्टाच्या कामासाठी घालणार नाही.

2. विविध खतांचे संयोजन परित्पणनेसाठी कृषिक अॅप मधील खत गणकसंबंधीचा वापर करावा.



जिल्हा मृद सर्वेक्षण व मृद घांधणी अधिकारी
कोल्हापूर
09-January-2023



जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305364/2
प्रयोगशाळा नमूना क्रमांक	27280202200046006	गांव	वडगाव
शेतक-वाचे नाव	सचिन राजन शेटे plot no 1	तालुका	हातकणंगले
सर्व् 1 गट क्रमांक	08/08/2018 soil	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षाणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामू (pH)	सामू	6.5-7.5	7.80	मध्यम अल्कली
2	क्षारता (EC)	(मिसा/सेमी)	0-1	0.08	साधारण
3	सेंटिय कार्बन (OC)	(टक्के)	0.40-0.60	0.30	कमी
4	स्फुरद (P)	(किलो/हे)	14-21	24.70	साधारण भरपूर
5	पालाश (K)	(किलो/हे)	150-200	121.11	कमी
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	3.88	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	12.28	पुरेसे

पृथील पिक क्रमांक 1 उस (अडसाली)			पृथील पिक क्रमांक 2 उस (खोडवा)				
पीकाची जात			पीकाची जात				
आवश्यक मात्रा (कि.ग्रा./हेक्टर)			आवश्यक मात्रा (कि.ग्रा./हेक्टर)				
नव	स्फुरद	पालाश	नव	स्फुरद	पालाश		
500	153	213	313	104	144		
रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
	यूरिया	सिंगल सुपर फॉस्फेट	न्यूरेंट ऑफ पोटॅश		यूरिया	सिंगल सुपर फॉस्फेट	न्यूरेंट ऑफ पोटॅश
लागवडीवेळी	110	480	180	तोडणीनंतर पहिले पाणी	70	340	120
लागवडीनंतर 6-8 आठवडू	430	0	0	लागवडीनंतर 6-8 आठवडू	270	0	0
लागवडीनंतर 12-16 आठवडू	110	0	0	लागवडीनंतर 12-16 आठवडू	70	0	0
बांधणी	430	480	180	बांधणी वेळी	270	310	120

* यूरिया ४५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

टिप 1. सदरचा अहवाल कोर्टाच्या कामासाठी घालणार नाही.

2. विविध खतांचे संयोजन परिणामेसाठी कृषिक अॅप मधील खत नणकरण्याचा वापर करावा.



जिल्हा मृद सर्वेक्षण व मृद चाचणी अधिकारी
कोल्हापूर
09-January-2023



जमीन आरोग्य पत्रिका (सूपि.पातळी)

नमूना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305364/2
पयोगशाळा नमूना क्रमांक	27280202200046005	गांव	वडगाव
शेतक-याचे नाव	सचिन राजन शेटे plot no 1	तालुका	हातकणंगले
सर्व्हे 1 गट क्रमांक	361036ce soil	जिल्हा	कोल्हापूर
	अमणधवनी	0	

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामू (pH)	सामू	6.5-7.5	7.80	मध्यम अल्कली
2	क्षारता (EC)	(ग्रॅम/सेमी)	0-1	0.07	साधारण
3	सेंट्रिय कार्बन (OC)	(टक्के)	0.40-0.60	0.28	कमी
4	स्फुरद (P)	(किलो/हे)	14-21	46.43	अत्यंत भरपूर
5	पालाश (K)	(किलो/हे)	150-200	132.12	कमी
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	4.01	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	14.05	पुरेसे

पृढील पिक क्रमांक 1 उस (अडसाली)			पृढील पिक क्रमांक 2 उस (खोडवा)				
पिकाची जात			पिकाची जात				
आवश्यक मात्रा		(कि.ग्रा./हेक्टर)	आवश्यक मात्रा		(कि.ग्रा./हेक्टर)		
नं	स्फुरद	पालाश	नं	स्फुरद	पालाश		
500	85	213	313	58	144		
रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
	यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश		यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश
सागवडीवेळी	110	270	180	तोडणीनंतर पहिले पाणी	70	190	120
सागवडीनंतर 6-8 आठवड्ये	430	0	0	सागवडीनंतर 6-8 आठवड्ये	270	0	0
सागवडीनंतर 12-16 आठवडे	110	0	0	सागवडीनंतर 12-16 आठवडे	70	0	0
बांधणी	430	270	180	बांधणी वेळी	270	170	120

* यूरिया 49 किलो = एक बॅग, इतर खते 40 किलो = एक बॅग

- टिप 1. सदरचा अहवाल कोर्टाच्या कामासाठी घालणार नाही.
2. विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑप मधील खत गणकयंत्राचा वापर करावा.



जिल्हा मृद सर्वेक्षण व मृद पावणी अधिकारी
कोल्हापूर
09-January-2023



जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305391/2
प्रयोगशाळा नमूना क्रमांक	2728O202200046004	गांव	वडगाव
शेतक-याचे नाव	शांतीनाथ देवाप्पा हुक्कीरे	तालुका	हातकणंगले
सर्व्हे 1 गट क्रमांक	3888/को 2 regular soil	जिल्हा	कोल्हापूर
	भ्रमणधनी	0	

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सागु (pH)	सागु	6.5-7.5	7.10	किंचित अल्कली
2	क्षारता (EC)	(मिस्ता/सेमी)	0-1	0.06	साधारण
3	सेंट्रिय कार्बन (OC)	(टक्के)	0.40-0.60	0.31	कमी
	स्फुरद (P)	(किलो/हे)	14-21	31.61	भरपूर
5	पालाश (K)	(किलो/हे)	150-200	66.06	अत्यंत कमी
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	5.05	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	25.83	पुरेसे

पुढील पिक क्रमांक 1 उस (अडसाली)				पुढील पिक क्रमांक 2 उस (बोडवा)					
पिकाची जात				पिकाची जात					
आवश्यक मात्रा (कि.ग्रा./हेक्टर)				आवश्यक मात्रा (कि.ग्रा./हेक्टर)					
नव	स्फुरद	पालाश		नव	स्फुरद	पालाश			
500	128	255		313	86	173			
रासायनिक खते देण्याच्या वेळा		खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते देण्याच्या वेळा		खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
		यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश			यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश
सागवडीवेळी		110	400	210	तोडणीनंतर पहिले पाणी		70	280	150
सागवडीनंतर 6-8 आठवड		430	0	0	सागवडीनंतर 6-8 आठवड		270	0	0
सागवडीनंतर 12-16 आठव		110	0	0	सागवडीनंतर 12-16 आठवड		70	0	0
बांधणी		430	400	210	बांधणी वेळी		270	280	140

* यूरिया 49 किलो = एक बॅग, इतर खते 40 किलो = एक बॅग

टिप 1. सदरचा अहवाल कोर्टाच्या कामासाठी घालणार नाही.

2. विविध खतांचे संयोजन परिगमनेसाठी कृषिक ऑप मधील खत गणकवंचाचा वापर करावा.



जिल्हा मृद सर्वेक्षण व मृद धावणी अधिकारी
कोल्हापूर
09-January-2023



जमीन आरोग्य पत्रिका (सू.पि.पातळी)

नमुना प्रकार	सर्वसाधारण + सूक्ष्म मूलद्रव्ये	जमीन आरोग्य पत्रिका क्रमांक	2734034210305391/2
पर्यागशाळा नमुना क्रमांक	27280202200046003	गांव	वडगाव
शेतकऱ्याचे नाव	शांतीनाथ देवाप्पा हुक्बरे	तालुका	हातकणंगले
सर्व्ही 1 नट क्रमांक	प्रति/नो 2 surface soil	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (pH)	सामु	6.5-7.5	7.00	किंचित अल्कली
2	धारता (EC)	(मि.सा.सेमी)	0-1	0.09	साधारण
3	सेट्टिय कार्बन (OC)	(टक्के)	0.40-0.60	0.51	मध्यम
	स्फुरद (P)	(कि.गो./हे)	14-21	66.19	अत्यंत भरपूर
5	पालाश (K)	(कि.गो./हे)	150-200	154.13	मध्यम
6	तांबे (Cu)	(पीपीएम)	0.20-99.99	6.01	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	34.26	पुरेसे

पुढील पिक क्रमांक 1 उस (अडसाली)				पुढील पिक क्रमांक 2 उस (खोडवा)			
पिकाची जात				पिकाची जात			
आवश्यक मात्रा		(कि.गो./हेक्टर)		आवश्यक मात्रा		(कि.गो./हेक्टर)	
नव	स्फुरद	पालाश		नव	स्फुरद	पालाश	
400	85	170		250	58	115	
रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.गो./हेक्टर)			रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.गो./हेक्टर)		
	यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश		यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश
लागवडीवेळी	90	270	140	लागवडीनंतर पहिले पाणी	50	190	100
लागवडीनंतर 6-8 आठवडे	350	0	0	लागवडीनंतर 6-8 आठवडे	220	0	0
लागवडीनंतर 12-16 आठवडे	90	0	0	लागवडीनंतर 12-16 आठवडे	50	0	0
बांधणी	350	270	140	बांधणी वेळी	220	170	90

* यूरिया ५५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

- टिप 1. सदरचा अहवाल कोर्टाच्या कागदासाठी घालणार नाही.
2. विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑप मधील खत मणकयंत्राचा वापर करावा.



जिल्हा मूट सर्वेक्षण व मूट चाचणी अधिकारी
कोल्हापूर
09-January-2023

महाराष्ट्र शासन



कृषि विभाग

जमीन आरोग्य परीक्षा (सुपि.पातळी)

जमिनी प्रकार	सर्वसाधारण + सुदम सुसुद्धी	जमीन आरोग्य परीक्षा क्रमांक	2734034210306391/2
परीक्षासाठी जमिनी क्रमांक	27280202200046002	गाव	वडवळ
शेतकऱ्याचे नाव	शाहीनबा देवाभा तुलवीरे	तासुका	हजलकव्हाले
सधे 1 मट क्रमांक	Regular Soil	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणार्थीत गुणधर्म	एकक	सोप्य प्रमाण	परीक्षणार्थीत मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	साग (pH)	समु	6.5-7.5	7.40	निश्चित अजकळी
2	घाटता (EC)	(मिग/सेमी)	0-1	0.05	साधारण
3	सेटिंग कार्बन (OC)	(टक्के)	0.40-0.60	0.30	कमी
4	स्फुरक (P)	(मिली/ली)	14-21	63.01	अत्यंत भरपूर
5	काळता (K)	(मिली/ली)	150-200	77.07	अत्यंत कमी
6	तांबे (Cu)	(पीपीएम)	0.20-0.99	3.44	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	17.94	पुरेसे

पुढील पिक क्रमांक 1 उत (अडवली)				पुढील पिक क्रमांक 2 उत (कोडवा)			
पिकाची जात				पिकाची जात			
आवश्यक मात्रा		(कि.ग्रा./हेक्टर टर)		आवश्यक मात्रा		(कि.ग्रा./हेक्टर)	
जव	स्फुरक	काळता		जव	स्फुरक	काळता	
500	85	255		310	58	173	
सांसाधनिक घटले देण्याच्या वेळा	घटताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			सांसाधनिक घटले देण्याच्या वेळा	घटताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)		
	पुरिया	सिगास सुप	स्फुरक ऑफ पोर्ट		पुरिया	सिगास सुप	स्फुरक ऑफ पोर्ट
सागवडीवेळी	110	270	210	सागवडीवेळी	70	190	150
सागवडीवेळी 6-8 आठवडा	430	0	0	सागवडीवेळी 6-8 आठवडा	270	0	0
सागवडीवेळी 12-16 आठवडा	110	0	0	सागवडीवेळी 12-16 आठवडा	70	0	0
बांधणी	430	270	210	बांधणी वेळी	270	170	140

* पुरिया 45 किलो = एक बॅग, इतर खते 40 किलो = एक बॅग

टिप 1. सध्या अजकळी सोडविल्या जाणाऱ्या सोडविल्या जाणाऱ्या जागी.

2. विविध घटतांचे संतुलन परिणामासाठी कृषिके अर्थ मधील घटतांचे संतुलन वाचवण्यात यावे.



जिल्हा मूट सुवर्ण व मूट कार्यालय अधिकारी
कोल्हापूर
08-January-2023

महाराष्ट्र शासन



कृषि विभाग

जमीन आरोग्य परिक्षा (सूचि.पातळी)

नमुना प्रकार	सर्वसाधारण + सुसंग नमुने	जमीन आरोग्य परिक्षा क्रमांक	2734034210305301G
प्रयोगशाळा नमुना क्रमांक	2728O202200646001	गाव	पडगाव
सोलर-पावने मास	1/1/2022	तालुका	हानकणगळे
सर्वी 1 मट क्रमांक	0	जिल्हा	कोल्हापूर

तपासणी अहवाल

अ.क्र.	माती परीक्षणाला लागू गुणधर्म	एकक	योग्य प्रमाण	परीक्षणाला लागू मिळालेले प्रमाण	प्रमाणाचे स्थिती
1	सामू (pH)	सामू	6.5-7.5	7.20	किंचित अम्लीय
2	सामू (EC)	(मि.ग्र./ली.)	0-1	0.10	साधारण
3	ऑक्सीजन कार्बन (OC)	(टक्के)	0.40-0.60	0.43	सध्यास
	स्फुट (P)	(कि.ग्र./हेक्टर)	14-21	57.95	अत्यंत उच्च
5	पात्रता (K)	(कि.ग्र./हेक्टर)	150-200	132.12	उच्च
6	तांबे (Cu)	(पीपीएम)	0.20-0.99	3.52	पुरेसे
7	लोह (Fe)	(पीपीएम)	4.5-99.99	20.97	पुरेसे

पृथीत पिक क्रमांक 1 उख (अडसाती)			पृथीत पिक क्रमांक 2 उख (बांद्या)				
पिकाची जात			पिकाची जात				
आवश्यक मात्रा (कि.ग्र./हेक्टर)			आवश्यक मात्रा (कि.ग्र./हेक्टर)				
अव	सुसुट	पात्रता	अव	सुसुट	पात्रता		
400	85	213	250	58	144		
रासायनिक घट्टे देण्याच्या वेळा	घट्टाची आवश्यक मात्रा (कि.ग्र./हेक्टर)			घट्टाची आवश्यक मात्रा (कि.ग्र./हेक्टर)			
	सुरिया	सिंगल सुपर फॉस्फेट	स्फुट ऑफ पोटाश	सुरिया	सिंगल सुपर फॉस्फेट	स्फुट ऑफ पोटाश	
सांगवडीवेळी	90	270	180	लंडव्हेनंतर पहिले पाणी	50	190	120
सांगवडीनंतर 6-8 आठवड्या	350	0	0	सांगवडीनंतर 6-8 आठवड्या	220	0	0
सांगवडीनंतर 12-16 आठवड्या	90	0	0	सांगवडीनंतर 12-16 आठवड्या	50	0	0
सांगवडी	350	270	180	सांगवडी वेळी	220	170	120

* सुरिया 45 किगो = एक बॅग, इतर घट्टे 40 किगो = एक बॅग

टिप 1. सदरचा अहवाल कोटेशन क्रमांकाची धारणावर आहे.

2. विविध घट्टे संशोधन परिणामवेळी कृषिक अथि माधीय छान यंत्रणेच्या बाबत करावा.



जिल्हा मृदा सर्वेक्षण व मृदा चाचणी अधिकाारी
कोल्हापूर
09-January 2022

**Soil Sample Results compiled in Tabular form from Soil Health Report provided
by District Agriculture Office, Kolhapur**

Name of the Farmer & Plot No.	Soil Sample Type	pH	Alkalinity (Millimeter per centimeter)	Organic Carbon (%)	Phosphate (Kg per He.)	Potassium (Kg per He.)	Copper (PPM)	Ferrous (Iron) (PPM)
Shri Shantinath Devappa Hukkeri, Plot No. 1	Stipulated parameters *	6.5-7.5	0-1	0.40-0.60	14-21	150-200	0.20-99.99	4.5-99.99
	Surface Soil	7.2	0.1	0.43	57.95	132.12	3.52	20.97
	Quantitative Analysis	Slightly Alkali	Normal	Medium	Highly Exceed	Score	Adequate	Adequate
	Regular Soil ¹	7.4	0.05	0.3	53.01	77.07	3.44	17.94
Shri Shantinath Devappa Hukkeri, Plot No. 2	Quantitative Analysis	Slightly Alkali	Normal	Score	Highly Exceed	Highly Score	Adequate	Adequate
	Surface Soil	7	0.09	0.51	66.19	154.13	6.01	34.26
	Quantitative Analysis	Slightly Alkali	Normal	Medium	Highly Exceed	Medium	Adequate	Adequate
	Regular Soil	7.1	0.06	0.31	31.61	66.06	5.05	25.83
Shri Sachin Rajan Shetye, Plot No. 1	Quantitative Analysis	Slightly Alkali	Normal	Score	Exceed	Highly Score	Adequate	Adequate
	Surface Soil	7.8	0.07	0.28	46.43	132.12	4.01	14.05
	Quantitative Analysis	Mediu m Alkali	Normal	Score	Highly Exceed	Score	Adequa te	Adequate
	Regular Soil	7.8	0.08	0.3	24.7	121.11	3.88	12.28
Shri Sachin Rajan Shetye, Plot No. 2	Quantitative Analysis	Mediu m Alkali	Normal	Score	Normal Exceed	Score	Adequa te	Adequate
	Surface Soil	7.9	0.07	0.38	32.27	110.1	2.89	10.15
	Quantitative Analysis	Mediu m Alkali	Normal	Score	Exceed	Score	Adequa te	Adequate
	Regular Soil	8	0.06	0.2	36.22	110.1	2.54	7.71
Quantitative Analysis	Mediu m Alkali	Normal	Score	Highly Exceed	Score	Adequa te	Adequa te	Adequate

Name of the Farmer & Plot No.	Soil Sample Type	pH	Alkalinity (Millimeter per centimeter)	Organic Carbon (%)	Phosphate (Kg per He.)	Potassium (Kg per He.)	Copper (PPM)	Ferrous (PPM)
Shri Hari Ganpati Panhalkar, Plot No. 1 (2728020220004600	Surface Soil	6.9	0.11	0.45	82.32	704.61	2.52	16.29
	Quantitative Analysis	Inert	Normal	Medium	Highly Exceed	Highly Exceed	Adequate	Adequate
9, 2728020220004601	Regular Soil	6.9	0.09	0.74	81.66	451.39	2.4	15.45
	Quantitative Analysis	Inert	Normal	Normal Exceed	Highly Exceed	Highly Exceed	Adequate	Adequate
Shri Hari Ganpati Panhalkar, Plot No. 2 (2728020220004601	Surface Soil	6.6	0.2	0.2	83.64	209.18	1.85	18.53
	Quantitative Analysis	Inert	Normal	Scare	Highly Exceed	Normal Exceed	Adequate	Adequate
1, 2728020220004601	Regular Soil	6.6	0.08	0.24	97.47	264.23	2.17	20.04
	Quantitative Analysis	Inert	Normal	Scare	Highly Exceed	Exceed	Adequate	Adequate
Shri Mahadev Shankar Panhalkar, Plot No. 1, (2728020220004601	Surface Soil	7.1	0.24	0.48	111.63	440.38	3.14	5.85
	Quantitative Analysis	Slightly Alkali	Normal	Medium	Highly Exceed	Highly Exceed	Adequate	Adequate
3, 2728020220004601	Regular Soil	7.3	0.14	0.47	88.25	418.36	2.37	19.07
	Quantitative Analysis	Slightly Alkali	Normal	Medium	Highly Exceed	Highly Exceed	Adequate	Adequate
4) Shri Mahadev Shankar Panhalkar, Plot No. 2, (2728020220004601	Surface Soil	7.1	0.32	0.51	125.46	319.28	2.24	19.64
	Quantitative Analysis	Slightly Alkali	Normal	Medium	Highly Exceed	Highly Exceed	Adequate	Adequate
5, 2728020220004601	Regular Soil	7	0.13	0.23	93.52	363.32	2.77	31.38
	Quantitative Analysis	Slightly Alkali	Normal	Scare	Highly Exceed	Highly Exceed	Adequate	Adequate
6)								

Note-

- Two samples are taken from one location i.e. Surface Soil and Regular Soil (Soil sample taken at depth of 30 cm)

जा.क्र./तंत्र/प्रदुषण मंडळ/मृद नमुने/39 /२०२३
जिल्हा अधिक्षक कृषि अधिकारी, कार्यालय
कोल्हापूर दिनांक १६/०१/२०२३

प्रति,

मा.जिल्हा अधिक्षक कृषि अधिकारी
कोल्हापूर

विषय - श्री शांतिनाथ देवाप्पा हुक्केरी यांनी मे.डुनूंग इंडस्ट्रिज प्रा.लि.आणि इतर यांच्या विरुद्ध दाखल केलेल्या अर्जाच्या अनुषंगाने समितीच्या क्षेत्रीय भेटीवेळी झालेल्या चर्चेनुसार शेतकऱ्यांच्या मृद नमुने तपासणी अहवाल सादर करणेबाबत.

- संदर्भ - १) आपला दिनांक २९/११/२०२२ रोजीचा दुरध्वनी संदेश.
२) दिनांक ३०/११/२०२२ रोजी समितीची झालेली क्षेत्रीय भेट
३) जिल्हा मृद सर्वेक्षण व मृद चाचणी अधिकारी, कोल्हापूर यांचे पत्र जा.क्र.१२/२०२३ कोल्हापूर दिनांक १३/०१/२०२३

उपरोक्त विषयान्वये श्री शांतिनाथ देवाप्पा हुक्केरी यांनी प्रदुषणासंदर्भात व शेत जमिनीच्या होत असलेल्या नुकसानी संदर्भात मे. डुनूंग इंडस्ट्रिज प्रा.लि.आणि इतर यांच्या विरुद्ध मा.राष्ट्रीय हरीद लवाद, पश्चिम विभाग, पुणे येथे दावा दाखल केलेला आहे.

त्या अनुषंगाने उक्त संदर्भ क्र.२ अन्वये केंद्रीय प्रदुषण मंडळ, महाराष्ट्र प्रदुषण नियंत्रण मंडळ व जिल्हा अधिक्षक कृषि अधिकारी यांचे प्रतिनिधी (तालुका कृषि अधिकारी, हातकर्णगले) यांचे संयुक्त समितीने सदर तक्रार प्रसेवास दिनांक ३०/११/२०२२ रोजी समक्ष भेट दिली. सदर भेटीवेळी संबंधित शेतकऱ्याने संपुर्ण मृद नमुना विशेषतः लोह व तांबे या सूक्ष्ममूलद्रव्याची तपासणी करणेबाबत मागणी केली. त्यानुसार संबंधित शेतकऱ्याचे ०४ नमुने व इतर शेजारील ०३ शेतकऱ्यांचे १२ नमुने याप्रमाणे एकूण १६ मृद नमुने तपासणीसाठी जिल्हा मृद सर्वेक्षण व मृद चाचणी प्रयोगशाळा, कोल्हापूर येथे देणेत आले. उक्त संदर्भ क्र.३ अन्वये प्रयोगशाळेने सदर मृद नमुने तपासून जमिन आरोग्य पत्रिका या कार्यालयास सादर केल्या आहेत. सदर जमिन आरोग्य पत्रिकेचे अवलोकन केले असता लोह (४.५ ते १९.९९) व तांबे (०.२० ते ९९.९९) या प्रमाणाच्या आतच असल्यामुळे ते पिकासाठी योग्य आहे. त्यामुळे पिकाचे नुकसान होणार नाही. उक्त संदर्भ क्र.३ अन्वये देणेत आलेल्या जमिन आरोग्य पत्रिका या पत्रासोबत सहपरित केल्या आहेत. तरी कृपया सदरच्या जमिनी आरोग्य पत्रिका आपल्या स्तरावरून प्रादेशिक अधिकारी, कोल्हापूर यांना सादर कराव्यात, हो विनंती.

सोबत - घरोलप्रमाणे.


तालुका कृषि अधिकारी
हातकर्णगले

प्रति,

उपायभागीय कृषि अधिकारी, कोल्हापूर यांना माहितीसाठी सविनय सादर.